

FORM G
INVITATION FOR EXPRESSION OF INTEREST
FOR
GREATER KAILASH HOSPITALS PRIVATE LIMITED
OPERATING IN HEALTHCARE INDUSTRY AND HOSPITAL SERVICES
AT
INDORE- MADHYA PRADESH

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Greater Kailash Hospitals Private Limited PAN: AADCG3040N CIN: U85110MP2008PTC021307
2.	Address of the registered office	Registered office: 11/2 Old Palasia Greater Kailash, Indore, Madhya Pradesh, India, 452001
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Hospital address: 11/2 Old Palasia Greater Kailash, Indore, Madhya Pradesh, India, 452001
5.	Installed capacity of main products/ services	The CD is more than 100 bedded multi-speciality hospital, spread across land area of 22,619.3 sq. ft. along with building having a built-up area of 66,500 sq. ft.
6.	Quantity and value of main products/ services sold in last financial year	As per the last available Audited financial statements for Financial Year ended on 31st March 2023, total revenue from the operations of hospital stood at approx. INR 731 Lacs. Also, the unaudited Financial Statements for financial year ended on March 31 2024, suggests a revenue from operations of approx. INR 558 Lacs.
7.	Number of employees/ workmen	As per the information provided by the Suspended Director, there are 110 employees and workmen working for CD as on CIRP commencement date.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The financial statements and other details of the CD can be obtained by sending an email at ip.gkhospital@gmail.com List of creditors is available on the website of IBBI: https://ibbi.gov.in/en/claims/claim-process/U85110MP2008PTC021307
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility criteria is mentioned in detailed Expression of Interest, can be obtained by sending an email at ip.gkhospital@gmail.com
10.	Last date for receipt of expression of interest	18/12/2024
11.	Date of issue of provisional list of prospective resolution applicants	28/12/2024
12.	Last date for submission of objections to provisional list	02/01/2025

13.	Date of issue of final list of prospective resolution applicants	11/01/2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16/01/2025
15.	Last date for submission of resolution plans	15/02/2025
16.	Process email id to submit Expression of Interest	ip.gkhospital@gmail.com

For Greater Kailash Hospitals Private Limited

Mangesh Vitthal Kekre



Interim Resolution Professional
[Acting as Deemed Resolution Professional in
accordance with Section 22 of IBC, 2016]

IBBI Reg. No.: IBBI/IPA-001/IP-P00539/2017-18/10964

Date: 03/12/2024

Place: Indore

Address: Office No. 607, Chetak Center,

RNT Marg, Indore (MP) 452001

AFA Valid till: 31/12/2025

REINFORCEMENTS ARRIVE Iranian-backed Iraqi militias were sent overnight to help counter the insurgency

25 killed in airstrikes targeting Syrian rebels

Agencies
AMMAN

At least 25 people were killed on Monday as airstrikes conducted by the Syrian government and Russia pummeled northern Syria, according to the Syrian opposition-run rescue service known as the White Helmets said early on Monday. Residents said one attack hit a crowded residential area in the centre of Idlib, the largest city in a rebel enclave near the Turkish border where around four million people live in makeshift tents and dwellings.



Anti-government fighters have captured most of Aleppo after springing a surprise offensive in recent days - AFP

killed 400 insurgents over the past 24 hours. It said that government forces were mobilizing to encircle the rebels in the Aleppo, Hama, and Idlib countryside.

Iranian President Masoud Pezeshkian in a phone call with Assad on Monday said Tehran was willing to provide all the support needed to push back the insurgency. He echoed comments from Iran's top diplomat Abbas Araghchi, who visited Assad Sunday before travelling to Ankara, Turkey, one of the rebels' main backers.

Neither official further elaborated but Iran has been of Assad's principal political and military supporters and has

deployed military advisers and forces after 2011 protests against Assad's rule turned into an all-out war.

The rebel offensive in Syria has caused concern among neighboring countries that the conflict could spill over. In Iraq, Interior Ministry spokesman Brig. Gen. Miqdad Miri said that security forces have deployed in greater numbers to protect their large border with Syria. The advance by the insurgents is a huge embarrassment for Assad, and it comes at a time when his allies — Iran and groups it backs and Russia — are preoccupied with their own conflicts. Russia, whose intervention in Syria's civil war on behalf of

Assad was crucial in turning the conflict in his favor, has said it will continue to support him.

The insurgents are a coalition of Turkey-backed mainstream secular armed groups along with Hayat Tahrir al-Sham, an Islamist group that has been designated a terrorist outfit by the U.S., Russia, Turkey and other states.

The war, which has killed hundreds of thousands of people and displaced many millions, has ground on since 2011 with no formal end. Most heavy fighting halted years ago after Iran-backed militias and Russian air power helped Assad win control of all major cities.

Biden issues pardon to son



US President Joe Biden with his son Hunter (R) - AFP

Agencies
WASHINGTON

US President Joe Biden has issued a statement pardoning his son Hunter Biden, who was convicted of tax evasion and federal gun charges, and is due for sentencing in December, according to ABC. The news came despite the White House's assurances last month that the President had no intentions of pardoning his son.

Biden issued the pardon against what he termed as 'miscarriage of justice.' 'From the day I took office, I said I would not interfere with the Justice Department's decision-making, and I kept my word even as I have watched my son being selectively, and unfairly, prosecuted,' he wrote.

The statement concluded, 'Here's the truth: I believe in the justice system, but as I have wrestled with this, I also believe raw politics has infected this process and it led to a miscarriage of justice — and once I made this decision

this weekend, there was no sense in delaying it further.'

Over the summer, a jury found the younger Biden guilty on three felony counts related to his purchase and possession of a firearm while addicted to drugs. And in September, Hunter Biden agreed to plead guilty to nine tax-related charges, including three felonies.

For the tax charges, Hunter Biden faced up to 17 years in federal prison. His gun-related conviction carried a potential of up to 25 years in prison. Hunter Biden was scheduled to face sentencing for both cases in the coming weeks — on Dec. 12 on the gun-related charges and Dec. 16 on the tax charges.

In response to the pardon, Biden Jr said, 'I will never take the clemency I have been given today for granted and will devote the life I have rebuilt to helping those who are still sick and suffering,' he said. Soon after the pardon, Hunter's legal team filed perfunctory notices with the courts in both criminal cases.

B'desh Advisor: Hold India accountable to spreading lies

DHAKA: Home Affairs Adviser Lt Gen (ret'd) Md Jahangir Alam Chowdhury on Monday accused Indian media of spreading propaganda against Bangladesh and urged local journalists to counter the misinformation.

'The media in our neighboring country is disseminating false news

about Bangladesh. It is the duty of Bangladeshi journalists to expose the reality and hold them accountable for their lies,' he said while meeting the family of Abu Sayed, a student activist who was killed by police personnel during the protests to overthrow Sheikh Hasina's government.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR GREATER KAILASH HOSPITALS PRIVATE LIMITED
OPERATING IN HEALTHCARE INDUSTRY AND HOSPITAL SERVICES AT INDORE - MADHYA PRADESH
(Under sub-regulation (1) of regulation 35A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Greater Kailash Hospitals Private Limited PAN: AADCG3040N CIN: U85110MP2008PTC021307
2. Address of the registered office	Registered office: 11/2 Old Palasia Greater Kailash, Indore, Madhya Pradesh, India, 452001
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Hospital address: 11/2 Old Palasia Greater Kailash, Indore, Madhya Pradesh, India, 452001
5. Installed capacity of main products/ services	The CD is more than 100 bedded multi-specialty hospital, spread across land area of 22,619.3 sq. ft. along with building having a built-up area of 66,500 sq. ft.
6. Quantity and value of main products/ services sold in last financial year	As per the last available Audited financial statements for Financial Year ended on 31st March 2023, total revenue from the operations of hospital stood at approx. INR 731 Lacs. Also, the unaudited Financial Statements for financial year ended on March 31, 2024, suggests a revenue from operations of approx. INR 558 Lacs.
7. Number of employees/ workmen	As per the information provided by the Suspended Director, there are 110 employees and workmen working for CD as on CIRP commencement date.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The financial statements and other details of the CD can be obtained by sending an email at ip.gkhospital@gmail.com List of creditors is available on the website of IIBBI: https://ibbi.gov.in/en/claims/claim-process/ U85110MP2008PTC021307
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility criteria is mentioned in detailed Expression of Interest, can be obtained by sending an email at ip.gkhospital@gmail.com
10. Last date for receipt of expression of interest	18/12/2024
11. Date of issue of provisional list of prospective resolution applicants	28/12/2024
12. Last date for submission of objections to provisional list	02/01/2025
13. Date of issue of final list of prospective resolution applicants	11/01/2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16/01/2025
15. Last date for submission of resolution plans	15/02/2025
16. Process email id to submit Expression of Interest	ip.gkhospital@gmail.com

Date: 03/12/2024
Place: Indore

For Greater Kailash Hospitals Private Limited
Sd/-
Mangesh Vitthal Kekre
Interim Resolution Professional
[Acting as Deemed Resolution Professional in accordance with Section 22 of IBC, 2016]
IIBBI Reg. No.: IIBBI/IPA-001/IP-PO0539/2017-18/10964
Address: Office No. 607, Chetak Center, RNT Marg, Indore (MP) 452001
AFA Valid till: 31/12/2025

Imran gets remand in 7 new cases linked to protests



Agencies
ISLAMABAD

An anti-terrorism court on Monday issued a 14-day judicial remand for the former Pakistani Prime Minister Imran Khan, in connection with seven protests organ-

The PTI founder is alleged to have incited his supporters to organize protests on Sept 28, Oct 4 & 5

ized by his Pakistan Tehreek-e-Insaf (PTI) party.

The new cases have been registered against Khan in various police stations for issuing rallying calls to party members and supporters that resulted in violent incidents. These protests were conducted on Sept 28, Oct 4 and Oct 5. It remains to be seen if Imran is arrested for the latest widespread pro-

tests in the country's capital Islamabad that began on Nov 24. He already faces 28 charges after issuing a 'final call' to protest on Nov 13, demanding the restoration of the PTT's electoral mandate, the release of detained party members, and the reversal of the 26th Amendment, which he said had strengthened a "dictatorial regime".

The protest turned violent as police clashed with protesters, leading to the death of several civilians as well as armed personnel.

Elsewhere in Pakistan, a formal ceasefire agreement was reached between the two warring tribes in the Kurram district of the restive Khyber Pakhtunkhwa region.

The sectarian clashes began between the Sunni and Shia communities after a convoy of passenger vans was attacked on Nov 22, leading to the death of 57 people. Since then the death toll in the Kurram district has reached 133. Peace has been established in Kurram district, an official told a provincial cabinet meeting headed by Khyber Pakhtunkhwa CM Ali Amin Gandapur. The official said authorities were working to ensure the dignified return of people displaced due to the sectarian violence.

Previous efforts to mediate peace, including a seven-day and ten-day truce brokered by provincial officials in November, have failed to hold.

US woman on no-fly list after racist outburst

Agencies
LOS ANGELES

A US woman's racist outburst towards an Indian family at the Los Angeles International Airport has led to her being placed on United Airlines' no-fly list. The incident occurred on a shuttle bus en-route to the flight. The woman, Karen, was caught on camera making racist comments directed at a

famous Indian wedding photographer Parvez Taufiq and his family.

While it is unclear what caused the outburst, she was heard calling Taufiq a 'tandoori stinky a**' while also saying, "You are not American. Not originally, you are from f***** India." This is despite the fact that Taufiq was born in the US.

She can also be heard saying, "You have no re-

The racist comments were directed towards a famous wedding photographer of Indian origin

spect for the rules, you think you can push everyone... That's what you think you are. You guys are f***** crazy."

Other passengers stepped in favour of the photographer and defended him. "She is out of line, she's drunk, and we need her off the bus," one rider was seen telling a United Airlines employee. "She's been on the bus cussing and screaming, she started calling racist slurs at this nice family. They didn't do anything. She doesn't need to be on this bus," another added.

Aadhar Housing Finance Ltd.

Corporate Office: Unit No.802, Natraj Rustomjee, Western Express Highway and M.V.Road, Andheri (East), Mumbai-400069
Pithampur Branch: Shop no.DUGF-46 & DUGF-47, Property No. 138 & 139, Sudarshan Complex and Sanskar Valley, Mhow-Neemuch Road, Pithampur, Dist. - Dhar, (Madhya Pradesh) **Authorized Officer:** Deepak Malviya, Contact: 7583898990

PROPERTY FOR SALE UNDER PROVISIONS OF SARFAESI ACT, 2002 THROUGH PRIVATE TREATY
Whereas the Authorised Officer, Aadhar Housing Finance Limited (AHFL) has taken the Possession u/s 13(4) of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The SARFAESI Act, 2002) of the property ("the Secured Asset") given below The Authorised Officer has received offer of Sale from some interested party against the above mentioned Secured Asset under the SARFAESI Act for recovery of the Secured Debt. Now, the Authorised Officer is hereby giving the Notice to Sale of the above said property through Private Treaty in terms of rule 8 and 9 of the Security Interest (Enforcement) Rules 2002. The Details of the Account are as follows:

S. No.	Loan Code No./ Branch	Name of the Borrower/ Co-Borrowers	Demand Notice Date & Amount	Reserve Price (RP)	Total Outstanding Loan Amount	Description of the Secured Asset
1	(Loan Code No. 05110000193 / Pithampur Branch)	Pankaj Patel (Borrower) Rekha Bai (Co-Borrower)	12-02-2024 & ₹ 7,72,042/-	₹ 6,50,000/-	₹ 8,71,090/- as on 25-11-2024	All that part & parcel of property bearing, Royal Town Colony Near Mhowgaon Bhatkhedi Road Part of Plot No. B-55 (B-55/2) Mhowgaon Indore Madhya Pradesh 453441. Boundaries: East - Plot No. B 52, West - Road, North - R/P OF PL No. B-55 (B-55/1), South - R/P OF PL No. B-55 (B-55/3)

The Authorised officer will hold auction for sale of the Secured Asset on 'As is where is Basis', 'As is what is basis' and 'Whatever is there is basis'. AHFL is not responsible for any liabilities whatsoever pending upon the said property. The Authorised Officer reserves the right to accept or reject the offer without assigning any reason whatsoever and sale will be subject to confirmation by Secured Creditor. On the acceptance of offer of proposed buyer, he/she is required to deposit 25% of accepted price inclusive adjustment of Earned Money Balance immediately and the balance amount shall be paid by the purchaser within 15 (fifteen) days from date of acceptance of Offer by the Secured Creditor. The proposed buyer is to note that in case of failure of payment of balance amount by him/her within the time specified, the amount already deposited shall stand forfeited and property will be resold accordingly.

This is **15 DAYS SALE NOTICE UNDER SARFAESI ACT, 2002** is hereby given to the public in general and in particular to the Borrower (s), Co-Borrower (s) and Guarantor (s) that the above described immovable property mortgaged/charged to the Secured Creditor, the **Physical Possession** of which has been taken by the Authorised Officer of Aadhar Housing Finance Limited (AHFL) Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" and to the amount due to Aadhar Housing Finance Ltd., in full before the date of sale, auction is liable to be stopped.

If the Borrower(s), co-borrower(s) has any buyer who is ready to purchase the mortgage property/secured asset at price above the given reserve price of then Borrower(s), Co-borrower(s) must intimate to AHFL on or before 18-12-2024 AHFL shall give preference to him. If Borrower(s), Co-borrower(s) fails to intimate on or before 18-12-2024 the AHFL will proceed sale of property at above given reserve price.

The Date of Auction is fixed for 18-12-2024.

Place: Madhya Pradesh,
Date: 03-12-2024

(Authorised Officer)
For Aadhar Housing Finance Limited

MADHYA PRADESH POWER GENERATING COMPANY LIMITED
Office of the Addl. Chief Engineer (THC), Sirmour, Rewa (M.P.)

NOTICE INVITING TENDER (THROUGH E-TENDERING PROCESS ONLY)

M.P. Power Generating Co. Ltd. invites e-tenders from reputed Contractor/Firm/Service Provider/Joint Venture Transporter/Service Provider/ Firm/Proprietor for the following jobs :-

Tender No.	Tender Particulars	Estimated Cost in Rs. (Inclusive of Taxes)/ Period/Tender Cost in Rs.	EMD in Rs.	Date and Time for Closing of Online Submission	Date & Time of e-Opening of Tender
2024 MPPGC_381542_1	Hiring of 01 No. air conditioned Jeep (8+1 or more seater) category SUV with engine capacity upto 1500 CC for Diesel version as pool vehicle, for use of power house maintenance, store and official work of 3x105 MW, THPS-I, Sirmour, for monthly run of 2500 KM with driver.	14.56 lakhs/ 1,000/- / 24 months	29,000.00	26.12.2024 Upto 16:00 hrs.	30.12.2024 from 15:30 hrs. onwards
2024 MPPGC_381520_1	Work contract for carrying out residual life assessment study of unit and preparation of detailed project report for renovation & modernization and life extension of unit# 2 as per scope of work at 3x105 MW THPS-I Sirmour.	2.37 crore/ 5,000/- / 30 days	2,37,600.00	20.12.2024 Upto 16:00 hrs.	23.12.2024 from 15:30 hrs. onwards
2024 MPPGC_379205_1	Work Contract to provide unskilled workers for assistance in day to day operation and maintenance works of 2x15 MW BHPS-II Silpara.	47.51 lakhs/ 1,000/- / 36 months	95,100.00	27.12.2024 Upto 16:00 hrs.	31.12.2024 from 15:30 hrs. onwards
2024 MPPGC_381640_1	Work contract for cleaning and sweeping of BS3 HPS Deolond power house and associated building including residential colony as per scope of work.	13.90 lakhs/ 1,000/- / 12 months	27,900.00	27.12.2024 Upto 16:00 hrs.	31.12.2024 from 15:30 hrs. onwards

It is mandatory for prospective bidders to get registration on website www.mptenders.gov.in by making online registration fees payment. Further for detailed NIT, eligibility criteria, tender documents etc., please visit website www.mptenders.gov.in.
M.P. Madhyam/117587/2024 **Save Electricity** **ADDL. CHIEF ENGINEER (THC)**

ADITYA BIRLA CAPITAL
PROTECTING INVESTING FINANCING ADVISING
Aditya Birla Housing Finance Limited
Registered Office: Indian Rayon Compound, Veraval, Gujarat 362266
Branch Office: Aditya Birla Housing Finance Limited, Benchmark Business Park, 5th Floor, Block No A-3, Scheme No 54- PU-4, Oppsite Satya Sai School, Vijay Nagar, Indore - 452010. 1. ABHFL: Authorized Officer Mr. Sunil Rathor-9826676416
2. Auction Service Provider (ASP): - M/S e-Procurement Technologies Pvt. Ltd. (Auctiontigger) Mr. Ram Sharma - Contact No. 8000023297 & 9265562819

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
E-Auction Sale Notice for Sale of Immovable Asset(s) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
Whereas the Authorized Officer of Aditya Birla Housing Finance Limited/Secured Creditor had taken possession of the following Secured assets pursuant to notice issued under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) for recovery of the secured debts of the secured creditor, for the dues as mentioned herein below with further charges and cost thereon from the following Borrowers and Co. Borrowers. Notice is hereby given to the public in general and in particular to the Borrowers and Co. Borrowers that e-auction of the following property for realization of the debts due to the Aditya Birla Housing Finance Limited will be held on "As is Where is" and "As is What is" Basis.

Sr No.	Name of the Borrowers & Co. Borrowers	Description of Properties/ Secured Assets	Amount as per Demand Notice	Reserve Price	EMD	Last EMD Date	Inspection Date and Time	Date of E-Auction
1.	RONAK BHUTADA and SATYANARYAN BHUTDA	ALL THAT PIECE AND PARCEL OF MUNICIPAL HOUSE NO. 72 AND NEW NO. 85, ADMEASURING 444 SQ. FT. I.E. 41.26 SQ. MTR., SITUATED AT "KASERA BAZAAR" (BAJAJKHANA), INDORE, MADHYA PRADESH- 452001, AND IS BOUNDED BY: EAST: HOUSE OF GOVINDDAS LAXMINARAYAN JAKHOTI WALE, WEST: HOUSE OF RATANBAI, MOHNBAI, GODIBAI, NORTH: HOUSE OF CHAGGANLALJI MOOLCHANDJI MUNGAD GALI, SOUTH: HOUSE OF NARAYANBAI BABULAL AFTER GOVERNMENT ROAD	Rs. 32,73,023.15/- (Rupees Thirty Two Lakh Seventy Three Thousand Three Hundred and Fifteen Paise Only) as on 11.09.2024	INR 1,39,80,000/- (Rupees One Crore Thirty Nine Lakh Eighty Thousand Only)	INR 13,98,000/- (Rupees Thirteen Lakh Ninety Eight Thousand Only)	10-01-2025		11-01-2025
2.	RAKESH PIPLADLYA, ANIL PIPLADIA, RANJEETA PIPLADIA & BASANTI PIPLADIYA	ALL THAT PIECE AND PARCEL OF PART OF RESIDENTIAL PLOT NO. 45 & 46, TOTALLY ADMEASURING 90 SQ. MTR., NEW LAND SURVEY NO. 966, 967, 968, 969, 970/MINZ, SITUATED AT SHRI SHAKTI NAGAR EXTENSION PHASE-1, VILLAGE: DHANERIYA KALAN, P.H. NO. 7, NEAR RAILWAY STATION, TEHSL: NEEMUCH, DISTRICT: NEEMUCH, MADHYA PRADESH-458441, AND BOUNDED AS: EAST: PLOT NO. 19 & 20, WEST: COLONY ROAD, NORTH: NORTH PART OF PLOT NO. 45, SOUTH: SOUTH PART OF PLOT NO. 46	Rs. 32,62,582.55/- (Rupees Thirty Two Lac Sixty Two Thousand Five Hundred Eighty Two and Fifty Five Paise Only) as on 06-05-2024	INR 36,21,358/- (Rupees Thirty-Six Lakh Twenty One Thousand One Hundred Three Hundred Fifty Eight Only)	INR 3,62,136/- (Rupees Three Lakh Sixty Two Thousand One Hundred Thirty Six Only)	10-01-2025		11-01-2025
3.	ARUN, SEEMA ARUN CHAUHAN & KANCHAN BAI	ALL THAT PIECE AND PARCEL OF OLD HOUSE NO. 210, MUNICIPAL NO. 113/1, ADMEASURING 800 SQ. FT. I.E. 74.34 SQ. MTRS., SITUATED AT CHANDMARI KA BHATTIA, VILLAGE: SIRPUR, DHAR ROAD, NEAR SHANKAR MANDIR, TEHSIL AND DISTRICT: INDORE, MADHYA PRADESH-452002, AND BOUNDED AS: EAST-GALI, WEST- ROAD, NORTH- PLOT OF MULCHAND, SOUTH-PLOT OF PRAHLAD	Rs. 14,14,184.85/- (Rupees Fourteen Lac Fourteen Thousand One Hundred Eighty Four and Eighty Five Paise Only) as on 05-09-2024	INR 26,80,000/- (Rupees Twenty Six Lakh Eighty Thousand Only)	INR 2,68,000/- (Rupees Two Lakh Sixty Eight Thousand Only)	10-01-2025		11-01-2025
4.	ROOP SINGH BESWAL & REKHA BAI BESWAL	ALL THAT PIECE AND PARCEL OF HOUSE/PLOT NO. 189, ADMEASURING: 1495 SQ. FT., I.E. 138.94 SQ. MTRS., P.H. NO. 02, SARAL NO. 2031, VILLAGE GATTIYAKALA, TEHSIL SONKACH, DIST: DEWAS, MADHYA PRADESH-455118, AND BOUNDED AS: EAST: HOUSE OF RAMESH JI, WEST: HOUSE OF ANTAR SINGHJI, NORTH: COMMON ROAD, SOUTH: HOUSE OF RAMESHJI	Rs. 10,34,543/- (Rupees Ten Lakh Thirty Four Thousand Five Hundred Forty Three Only) as on 05-08-2024	INR 15,48,500/- (Rupees Fifteen Lakh Forty Eight Thousand Five Hundred Only)	INR 1,54,850/- (Rupees One Lakh Fifty Four Thousand Eight Hundred Fifty Only)	10-01-2025		11-01-2025

For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Housing Finance Limited/Secured Creditor's website i.e. <https://homefinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act> or i.e. <https://sarfaesi.auctiontigger.net>
Date: 03-12-2024
Place: INDORE **Authorized Officer, Aditya Birla Housing Finance Limited**

PUBLIC NOTICE
 NOTICE is hereby given that Mr. Bharat Jayant Parekh, Mr. Chirag Bharat Parekh and Ms. Bhavna Bharat Parekh has agreed to sell to me, Flat No. 2104 on 21st floor, admeasuring 61.75 sq.mtrs. rera carpet (equivalent to 655 sq. ft. RERA carpet), utility area 2.00 sq. mtrs. rera carpet (equivalent to 21.52 sq. ft. rera carpet) along with 1 podium car parking space in B wing, building known as DOSTI OCEANIA, Eastern Bay Phase-1 at Antop Hill on Vidyalaalagar Collage Road, Wadala East, Mumbai - 400037, free from all encumbrances. Any person having any right, title, interest, claim, objection or demand of whatsoever nature relating to the said flat or any part thereof by way of Agreement, sale, transfer, mortgage charge, lien, encumbrance, gift, bequest, release, exchange, easement, right, covenant and condition, tenancy, right of occupancy, assignment, lease, sub lease, leave and license, loan, possession, partition, trust, inheritance, outstanding taxes and/or levies, outgoing & maintenance, attachment, injunction, decree, order, award and/or otherwise in any manner whatsoever and whatsoever are required to make the same known in writing along with certified true copies of documentary proof, to Mrs. ABHA ABHAY PANJALYA at Flat No. 101, Plot No.58, Siddhivihar Apartment, Opp. Dagadi Park, Ramdaspath, Shankar Nagar, Nagpur, Maharashtra - 440010 within seven days of the date of publication of this notice, failing which the negotiations shall be completed, without any reference to such claims and the claims if any, shall be deemed to have given up or waived.
PAWAN M. SERU, BHM, LLB, Advocate Office No.215, 2nd Floor, Building No.9 MMRDA Complex, Bhakti Park, Wadala(E), Mumbai - 400037. Mobile: 6006932556, 9920999940 Place: Mumbai Date: 2nd Dec, 2024

कार्यालय अस्तपाल अधीक्षक एवं एकेडेमिक इंचारज डी.के.एस. पोस्ट ग्रॅज्युएट इंस्टीट्यूट एवं रिसर्च सेंटर रायपुर (छ.ग.)
 (वेबसाइट- www.dkspgi.in ई-मेल dkspgi@gmail.com)
 क्र. /5499/डी.के.एस. /ख-खख/2024 रायपुर, दिनांक 29/11/2024
“निविदा संशोधन सूचना”
 निविदा संदर्भ क्रमांक /५०३७/डी.के.एस. /ख-खख/2024 रायपुर, दिनांक 5/11/2024 (Eproc Tender ID-160836)
 डी.के.एस. पोस्ट ग्रॅज्युएट इंस्टीट्यूट एवं रिसर्च सेंटर, रायपुर (छ.ग.) के लिए डायलिमिस सर्विस हेतु छत्तीसगढ़ शासन के ई-प्रोक्रोरमेंट साईट www.eproc.cgstate.gov.in के माध्यम से खुली निविदा आमंत्रित किया गया है, जिसका अंतिम तिथि ०४.१२.२०२४ था। जिसकी अंतिम तिथि में वृद्धि करते हुए निम्नानुसार संशोधन किया जाता है:-

विवरण	तिथि एवं समय
ई-प्रोक्रोरमेंट साईट www.eproc.cgstate.gov.in के ऑनलाइन माध्यम से निविदा जमा करने की अंतिम तिथि एवं समय	दिनांक 19-12-2024 को 11:59 AM बजे तक।
भौतिक दस्तावेज जमा करने की अंतिम तिथि एवं समय	दिनांक 19-12-2024 को 5.00 PM बजे तक।
निविदा खोलने की तिथि एवं समय	दिनांक 20-12-2024 को 1.00 PM बजे तक।

 प्री-बीड में विभिन्न बैंड द्वारा आये सुझाव को निविदा समिति के द्वारा अध्ययन किया गया। समिति की अनुशंसा पर निविदा से संबंधित नियम व शर्तों में कुछ आंशिक संशोधन किया गया है। जिसकी विस्तृत जानकारी हेतु डी.के.एस. पोस्ट ग्रॅज्युएट इंस्टीट्यूट एवं रिसर्च सेंटर, रायपुर (छ.ग.) के वेबसाईट www.dkspgi.in पर अवलोकन किया जा सकता है।
 स्वाक्षरी / अस्तपाल अधीक्षक एवं एकेडेमिक इंचारज डी.के.एस. पोस्ट ग्रॅज्युएट इंस्टीट्यूट एवं रिसर्च सेंटर रायपुर (छ.ग.)
 G-242504263/3

APPENDIX IV-A
Sale Notice for sale of Immovable Property
 E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.
 Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to **Sammaan Capital Limited** (formerly known as **Indiabulls Housing Finance Ltd.**) [CIN : L65922DL2005L316029] ("Secured Creditor"), the constructive possession of which has been taken by the Authorized Officer of the Secured Creditor, will be sold on "as is where is" and "whatever there is" basis on 20.12.2024 from 04.00 P.M. to 05.00 P.M., for recovery of Rs. 22,83,405/- (Rupees Twenty Two Lakh Eighty Three Thousand Four Hundred Five only) pending towards Loan Account No. HHLKAL00448304, by way of outstanding principal arrears (including accrued late charges) and interest till 22.11.2024 with applicable future interest in terms of the Loan Agreement and other related loan document(s) w.e.f. 23.11.2024 along with legal expenses and other charges due to the Secured Creditor from **ANAND SRANE AND ANVIANAND RANE**.
 The Reserve Price of the Immovable Property will be Rs. 20,00,000/- (Rupees Twenty Lakh only) and the Earnest Money Deposit ("EMD") will be Rs. 2,00,000/- (Rupees Two Lakh only) i.e. equivalent to 10% of the Reserve Price.
DESCRIPTION OF THE IMMOVABLE PROPERTY
 FLAT NO. 402, CARPET AREA 31.47 SQ. MTRS., 4TH FLOOR, KHATRI NX, GUT NO. 111, HISSA NO. 3, GUT NO. 111, HISSA NO. 41, GUT NO. 111, HISSA NO. 412, VILLAGE VALIVALI, BADLAPUR WEST, TALUK AMBERNATH, DISTRICT THANE, THANE, MAHARASHTRA - 421503.
 For detailed terms and conditions of sale, please refer to the link provided on the website of the Secured Creditor i.e. www.sammaancapital.com, Contact No. 0124-6910910, +91 7065451024, E-mail id : auction@helpline@sammaancapital.com. For bidding, log on to https://assets.matexauctions.com.
Authorized Officer
SAMMAAN CAPITAL LIMITED
 (Formerly known as **INDIABULLS HOUSING FINANCE LTD.**)
 Date : 25.11.2024
 Place : THANE

POSSESSION NOTICE
 (for immovable property)
Whereas,
 The undersigned being the Authorized Officer of **SAMMAAN CAPITAL LIMITED** (CIN:L65922DL2005L316029) (formerly known as **INDIABULLS HOUSING FINANCE LIMITED**) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 10.06.2021 calling upon the Borrower(s) **AJAY V OJHA PROPRIETOR V. S. CLUTCH PLATES AND RESHMA AJAY OJHA** in the amount mentioned in the Notice being **Rs. 15,47,051.23 (Rupees Fifteen Lakhs Forty Seven Thousand Fifty One and Paise Twenty Three Only)** against Loan Account No. HHLGRN00324731 as on 03.06.2021 and interest thereon within 60 days from the date of receipt of the said Notice.
 The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Security Interest (Enforcement) Rules, 2002 on 28.11.2024.
 The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **SAMMAAN CAPITAL LIMITED** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED**) for an amount of **Rs. 15,47,051.23 (Rupees Fifteen Lakhs Forty Seven Thousand Fifty One and Paise Twenty Three Only)** as on 03.06.2021 and interest thereon.
 The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.
DESCRIPTION OF THE IMMOVABLE PROPERTY
 FLAT NO. 002, GROUND FLOOR, WING 'A' IN THE BUILDING NAMED AS 'SHUBH JYOT', ADMEASURING 34.25 SQ. MTRS. (CARPET AREA), VILLAGE JOVELI, S. NO. 5/11 A & B, BADLAPUR EAST, THANE - 421503, MAHARASHTRA.
 Date : 28.11.2024
 Place : THANE
 Sd/-
Authorized Officer
SAMMAAN CAPITAL LIMITED
 (FORMERLY KNOWN AS **INDIABULLS HOUSING FINANCE LIMITED**)

BRIHANMUMBAI MUNICIPAL CORPORATION
PUBLIC NOTICE
 Notice is hereby given that Mr. Samit J. Shetty, has come forward as the Constituted Attorney to Mr. Dattatray N. Dhurnal the owner of the land bearing C.T.S. No. 119/B/2 of village Asalpa, for surrendering the said 'and, free of cost and free of encumbrances to the Brihanmumbai Municipal Corporation (BMC), more particularly described in the schedule herunder written which is affected by 18.30 mtr. wide existing road as per sanctioned Development Plan 2034 of 'L' Ward in lieu of grant of the Transfer of Development Rights (T.D.R.) in form of Development Right Certificates as per the provision of regulation no. 32 of Development Control and Promotion Regulations for Greater Mumbai, 2034.
 Any person or persons (which means and includes Individuals, Firms, Companies, Association of person statutory bodies/entities or any other authorities, etc.) having any share, right, title, interest, claim, demand or objection in respect of the said land mentioned in the Schedule hereunder written or any part thereof, as and by way of ownership, sale, exchange, transfer, lease, sub-lease, mortgage, gift, tenancy, leave and license, trust, inheritance, bequest, possession, maintenance, Hypothecation, charge, lien, easement, litigation, disputes of whatsoever nature are or otherwise or any other rights or interests of whatsoever nature, are hereby called upon to make the same known in writing to the undersigned at the office of the Law Officer, Legal Department, Municipal Head office (Annex Building), 3rd floor, Mahapalika Marg, Fort, Mumbai-400001, within 15 (fifteen) days from the date of publication hereof with documentary proof/evidence or Court Orders thereof for any such purported claim/objection, otherwise such claim or demand shall be deemed to have been waived to all intents and purposes.
 If no claim or objection is received as mentioned hereinabove, BMC will complete the procedure of grant T.D.R. on its own merits without making any reference or regards to any such purported claim or interest when shall be deemed to have been waived for all intents and purpose and the same shall not be binding upon the BMC.
THE SCHEDULE ABOVE REFERRED TO :- (TDR/ES/L-1135)
 All that pieces or parcels of vacant land or grounds situate, lying bearing C.T.S. No. 119/B/2 of village Asalpa, in the Registration District and Sub-District of Mumbai City and Suburban, admeasuring 769.90 sq.mtrs. or thereabouts, affected by 18.30 mtr. wide existing road as per sanctioned Development Plan 2034 of 'L' Municipal Ward and bounded as follows :
 On or towards the East by : C.T.S. No. 119A and 119B/1 of village Asalpa
 On or towards the West by : C.T.S. No. 119C of village Asalpa and pipe line
 On or towards the South by : C.T.S. No. 120 of village Asalpa
 On or towards the North by : C.T.S. No. 118 of village Asalpa
 Dated this 02nd day of December, 2024
 Sd/-
 (Smt. Komal Punjabi)
Advocate & Law Officer
For Brihanmumbai Municipal Corporation
PRO/1886/ADV/2024-25
Avoid Self Medication

NASHIK MUNICIPAL CORPORATION, NASHIK
Public Works Department
E-Tender Notice No.- 15 (Year 2024-25)
 Nashik Municipal Corporation, Nashik Public Works Department vide E-Tender Notice No.15 (Year 2024-25) invites bids for 03 number of works which will be displayed on the website www.mahatenders.gov.in from dt. 06/12/2024 to 30/12/2024 up to 3.00 pm Last date for acceptance of tender will be dt. 30/12/2024.
Note - All further necessary notices/clarifications will be published on the online website.
 Sd xxx
City Engineer
 Sd xxx
Commissioner and Administrator
Nashik Municipal Corporation
Nashik Municipal Corporation
 जनसंपर्क/जा.क्र.२५०/२०२४ दि.०२/१२/२०२४ "सर्वकारण वच, तो प्राण वच" |

पंजाब नैशनल बैंक
punjab national bank
 (Govt of India Undertaking)
Circle Sastra Centre, Mumbai City :- 6th Floor, United Bank Tower, Sir P.M. Road, Plot no 25, Mumbai 400001
 Tel - 022-41027300, 41027305-24, E-mail: cs6041@pnb.co.in

POSSESSION NOTICE [APPENDIX IV (See Rule 8 (1))]
Whereas, The undersigned being the Authorized Officer of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 09.10.2023 calling upon the Borrower/ Guarantor/ Mortgagee **Mrs. Pooja Kiran Bhatia, Mr. Kiran Bachoo Bhatia** to repay the amount mentioned in the notice being **Rs. 37,46,587.60 (Rupees Thirty Seven Lakh Forty Six Thousand Five Hundred Eighty Seven and Sixty Paise Only)** as on 30.06.2023 together with further outstanding including interest within 60 days from the date of notice/ date of receipt of the said notice.
 The Borrower/ Guarantor/ Mortgagee having failed to repay the amount, notice is hereby given to the Borrower/ Guarantor/ Mortgagee and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this 26th day of November of the year 2024.
 The Borrower/ Guarantor/ Mortgagee in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an amount of **Rs. 37,46,587.60 (Rupees Thirty Seven Lakh Forty Six Thousand Five Hundred Eighty Seven and Sixty Paise Only)** as on 30.06.2023 and interest and other charges thereon.
 The Borrower's Attention is invited to Provision of sub section (8) of section 13 of Act in respect of time available to redeem the secured assets.
Description of immovable property
 Equitable Mortgage of Flat No. B/102, 1st Floor, Monarch Solitaire, Survey No 169A-1, 169A-3/A, 169A-3/2, Village Ulhasnagar (Shahad), Opp. UMC Naka 1, Shanti Nagar, Ulhasnagar 3, Thane 400601
 Date : 26.11.2024
 Place : Thane
 Sd/-
Authorized Officer
Punjab National Bank

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR GREATER KAILASH HOSPITALS PRIVATE LIMITED
OPERATING IN HEALTHCARE INDUSTRY AND HOSPITAL SERVICES AT INDORE, MADHYA PRADESH
 (Under sub-regulation (1) of regulation 384 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
RELEVANT PARTICULARS
 1. Name of the corporate debtor along with PAN & CIN/ LLP No. **Greater Kailash Hospitals Private Limited**
 PAN: AADG3040N
 CIN: U5110MP2008PT0021307
 2. Address of the registered office **Registered office:** 11/2 Old Palasia Greater Kailash, Indore, Madhya Pradesh, India, 452001
 3. URL of website **Not available**
 4. Details of place where majority of fixed assets are located **Hospital address:** 11/2 Old Palasia Greater Kailash, Indore, Madhya Pradesh, India, 452001
 5. Installed capacity of main products/ services **The CD is more than 300 bedded multi-specialty hospital, spread across land area of 22,619.3 sq. ft. along with building having a built-up area of 66,500 sq. ft.**
 6. Quantity and value of main products/ services sold in last financial year **As per the last available Audited financial statements for Financial Year ended on 31st March 2023, total revenue from the operations of hospital stood at approx. INR 731 Lacs.**
 Also, the unaudited Financial Statements for financial year ended on March 31, 2024, suggests a revenue from operations of approx. INR 558 Lacs.
 7. Number of employees/ workmen **As per the information provided by the Suspended Director, there are 110 employees and workmen working for CD as on CIRP commencement date.**
 8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: **The financial statements and other details of the CD can be obtained by sending an email at ig.khospitals@gmail.com. List of creditors is available on the website of IBI: <https://ibbi.gov.in/en/claims/claim-process/> **U5110MP2008PT0021307****
 9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: **Eligibility criteria is mentioned in detailed Expression of interest, can be obtained by sending an email at ig.khospitals@gmail.com 18/12/2024**
 10. Last date for receipt of expression of interest **28/12/2024**
 11. Date of issue of provisional list of prospective resolution applicants **02/01/2025**
 12. Last date for submission of objections to provisional list **11/01/2025**
 13. Date of issue of final list of prospective resolution applicants **16/01/2025**
 14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants **15/02/2025**
 15. Last date for submission of resolution plans **15/02/2025**
 16. Process email id to submit Expression of Interest **ig.khospitals@gmail.com**
 Date: 03/12/2024
 Place: Indore
For Greater Kailash Hospitals Private Limited
 Sd/-
Mangesh Vitthal Kekre
 Interim Resolution Professional
 [Acting as Deemed Resolution Professional in accordance with Section 22 of IBC, 2016]
 IBI Reg. No.: IBB/PA/001/IP-P00339/2017-18/10964
 Address: Office No. 607, Chetak Center, RNT Marg, Indore (MP) 452001
 AFA Valid till: 31/12/2025

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR GREATER KAILASH HOSPITALS PRIVATE LIMITED
OPERATING IN HEALTHCARE INDUSTRY AND HOSPITAL SERVICES AT INDORE, MADHYA PRADESH
 (Under sub-regulation (1) of regulation 384 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
RELEVANT PARTICULARS
 1. Name of the corporate debtor along with PAN & CIN/ LLP No. **Greater Kailash Hospitals Private Limited**
 PAN: AADG3040N
 CIN: U5110MP2008PT0021307
 2. Address of the registered office **Registered office:** 11/2 Old Palasia Greater Kailash, Indore, Madhya Pradesh, India, 452001
 3. URL of website **Not available**
 4. Details of place where majority of fixed assets are located **Hospital address:** 11/2 Old Palasia Greater Kailash, Indore, Madhya Pradesh, India, 452001
 5. Installed capacity of main products/ services **The CD is more than 300 bedded multi-specialty hospital, spread across land area of 22,619.3 sq. ft. along with building having a built-up area of 66,500 sq. ft.**
 6. Quantity and value of main products/ services sold in last financial year **As per the last available Audited financial statements for Financial Year ended on 31st March 2023, total revenue from the operations of hospital stood at approx. INR 731 Lacs.**
 Also, the unaudited Financial Statements for financial year ended on March 31, 2024, suggests a revenue from operations of approx. INR 558 Lacs.
 7. Number of employees/ workmen **As per the information provided by the Suspended Director, there are 110 employees and workmen working for CD as on CIRP commencement date.**
 8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: **The financial statements and other details of the CD can be obtained by sending an email at ig.khospitals@gmail.com. List of creditors is available on the website of IBI: <https://ibbi.gov.in/en/claims/claim-process/> **U5110MP2008PT0021307****
 9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: **Eligibility criteria is mentioned in detailed Expression of interest, can be obtained by sending an email at ig.khospitals@gmail.com 18/12/2024**
 10. Last date for receipt of expression of interest **28/12/2024**
 11. Date of issue of provisional list of prospective resolution applicants **02/01/2025**
 12. Last date for submission of objections to provisional list **11/01/2025**
 13. Date of issue of final list of prospective resolution applicants **16/01/2025**
 14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants **15/02/2025**
 15. Last date for submission of resolution plans **15/02/2025**
 16. Process email id to submit Expression of Interest **ig.khospitals@gmail.com**
 Date: 03/12/2024
 Place: Indore
For Greater Kailash Hospitals Private Limited
 Sd/-
Mangesh Vitthal Kekre
 Interim Resolution Professional
 [Acting as Deemed Resolution Professional in accordance with Section 22 of IBC, 2016]
 IBI Reg. No.: IBB/PA/001/IP-P00339/2017-18/10964
 Address: Office No. 607, Chetak Center, RNT Marg, Indore (MP) 452001
 AFA Valid till: 31/12/2025

TAKE NOTICE that one of our clients have agreed to purchase the below mentioned property from its owners namely, (1) Shobhan Jaywant Kohare, (2) Bhakti Jaywant Kohare and (3) Meena Madhav Kohare, having common address at 101, Gurukrupa, 1st Floor, Mamladarwadi, Cross Road No. 11, Malad (West), Mumbai-400064, free from all encumbrances with clear & marketable title subject to outcome of CRA 397/2024 pending in the Bombay High Court.
 All persons having any objection to or against the sale and/or having any right, title, interest, claim or demand upon, upon or against the said property or any part thereof by way of inheritance, mortgage, possession, sale, gift, lease, tenancy, occupancy, lien, charge, trust, maintenance, development rights, easement or otherwise whatsoever are hereby required to make the same known in writing to the undersigned at their office at **Office No. 4, 3rd Floor, Hind Rajasthan Chambers, 6, Abdul Razak Allana Marg (Oak Lane), Fort, Mumbai-400001** with documentary proofs within 14 days from the date hereof, failing which the sale shall be completed without reference to such claim or objection and the same, if any, shall be considered as waived and/or abandoned.
PROPERTY DETAILS
ALL THAT piece and parcel of land admeasuring 1903.50 sq.meters as per C.T.S. Property Card bearing C.T.S. No. 141, 141/1 to 141/36 of Village Malad South Taluka Borivali (bearing corresponding Survey No. /Hissa No. 168 / 1 admeasuring 17 Gunthas i.e. 1719.91 sq.meters) situate at Mamladarwadi, Malad (West), Mumbai-400064 within the Registration District and Sub-District of Mumbai Suburban (the said land) and forming part of private sanctioned layout, wherein the said land is recognized as Plot No. 2, 3 and 4 and aggregately admeasures 2061 sq.yards as per layout plan, the further details whereof is mentioned below :

Plot No.	Area in sq. yards
2	864
3	740
4	457
Total	2061

 03.12.2024
 Sd/-
Ashok Dedhia
Manoj & Ashok Associates
Advocates & Solicitors

PHYSICAL POSSESSION NOTICE
ICICI Bank
 Branch Office : ICICI Bank Ltd Office Number 201-B, 2nd Floor, Road No 1 Plot No-B3, WFI IT Park, Wagle Industrial Estate, Thane (West)- 400604
 The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.
 Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Physical Possession	Date of Demand Notice/ Amount in Demand (Rs)	Name of Branch
1.	Prashant Uttam Kharat/ LBTNE00005191749	Flat No. B/3, Ground Floor, New Atlanta Co-op Housing Society Ltd, Near Vijay Sales, Plot No. 6 & 7, Survey No. 59, Nilmore, Nalasarop West, Thane-401208/ 27th Nov 24	June 10, 2021 Rs. 14,13,071.00/-	Palghar
2.	Shweta Sunil Zore/ Sunil Pandurang Zore/ LBMUM00004927896	Flat No.712, 7th Floor, Wing 'A', "Sadguru Harmony Phase I" Village Volvavi Badlapur West Dist Thane-421503/ 27th Nov 24	March 09, 2023 Rs. 11,15,873.00/-	Thane

 The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules, 2002.
 Date: December 03, 2024
 Place: Mumbai
 Sincerely Authorized Signatory For ICICI Bank Ltd.

IDBI Bank Limited, IDBI Bank Ltd.,
Retail Recovery Department, Unit No. 01, Safal Pride, Sion - Trombay Road, Deonar, Mumbai, Pin- 400088, Maharashtra.
APPENDIX IV (RULE 8(1)) POSSESSION NOTICE (For Immovable Property)
 The undersigned being the authorised officer of IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a demand notice, calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of the receipt of the said notice.
 The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken Physical Possession of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002.
 The borrowers attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IDBI Bank Ltd for an amount mentioned below and interest charged thereon.

Sr. No.	Name of the Borrower(s)/Mortgagor/Guarantor	Date of Demand Notice	Date of Physical Possession	Description of Property	Amount claimed in Demand notice (Rs.)
1.	Anita Bhagwandin Bhogal	16.08.2024	29.11.24	Flat No 302, Jasmine A Wing, Nirmali Garden, Umroli, Parvel, Navi Mumbai 410206 Maharashtra.	Rs. 2668640.96/- (Rupees Twenty Six Lac Sixty Eight Thousand Six Hundred Forty and Ninety Six Paise)
2.	Hiralal Baburao Jagtap And Smt Swati Jagtap	16.08.2024	29.11.24	Flat 104/1 A Wing Bldg No 03 Orchid Nirmali Garden Umroli Parvel (Dist. Raigad) 410206 Maharashtra	Rs. 2691982.67/- (Rupees Twenty Six Lac Ninety One Thousand Nine Hundred Eighty Two and Sixty Seven Paise)
3.	Nagesh Ram A Dagade & Smt. Naina Nagesh Dagade	16.08.2024	29.12.24	Flat No. A/5, Gr Floor, A Wing, Shelter Chsl, Kalina, Santacruz East, Mumbai 400029 Maharashtra.	Rs. 3663482.55/- (Rupees Thirty Six Lac Sixty Three Thousand Four Hundred Eighty Two & Fifty Five Paise)

 Date : 03-12-2024
 Place : Mumbai
 Sd/-, Authorized Officer,
IDBI Bank Ltd

MUMBAI SLUM IMPROVEMENT BOARD
 A REGIONAL UNIT OF
(MAHARASHTRA HOUSING AND AREA DEVELOPMENT AUTHORITY).
महाडा
MHADA
Tel. No. 022-66405432, E-mail - eewest.msib@mhada.gov.in
 Ref no. EE/West/MSIB /e-Tender /160 / 2024-25
e-TENDER NOTICE No. 160
 Executive Engineer (West) Division, Mumbai Slum Improvement Board, (Unit of MHADA) Room No. 537, 4th floor, Griha Nirman Bhavan, Bandra (East), Mumbai-400051 Phone Number (022) 66405432 is calling e-Tender for the 11 number of works in the form of B1 (Percentage rate) from Labour Co-op. Societies registered with DDR-III, West Suburb, Mumbai, via online e-tendering system. Tender Documents shall be available & can be downloaded from Government of Maharashtra portal <https://mahatenders.gov.in>. Bidding documents can be loaded on the website. The tender schedule as follows.

Sr. No.	Stage Dese.	Date of time period	Sr. No.	Stage Dese.	Date of time period
1	Documents sale start	03/12/2024 10.30 am.	2	Documents sale end	17/12/2024 3.00 pm.
3	Technical bid opening	18/12/2024 3.05 pm. onward		Price bid opening	20/12/2024 10.30 am. onward

 The Competent Authority reserves the right to reject any or all the tenders without assigning any reason thereof Conditional offers will not be accepted.
Note. 1 Please refer detailed tender notice on website.
Note. 2 Corrigendum / Amendments if any could be published only on the website.
 Sd/-
MHADA - Leading Housing Authority in the Nation
 CPRO/A/1021
 Follow us: @mhadaofficial
Executive Engineer (W)
M S I B Board, Mumbai

Saraswat Bank
 Saraswat Co-operative Bank Ltd.
 Recovery Dept : 74-C, Samadhan Building, 2nd Floor, Senapati Bapat Marg (Tulsi Pipe Road), Dadar (W), Mumbai-400028. Tel. No. : +91 8657043713/714715, 8828805609
E-AUCTION SALE NOTICE
 (Auction Sale/bidding would be conducted only through website <https://sarfaesi.auctiontiger.net>)
SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST (SARFAESI) ACT, 2002.
 Pursuant to Demand Notice issued u/s 13(2), the undersigned as Authorized Officer of Saraswat Co-op. Bank Ltd. has taken over possession of the following assets u/s 13(4) of the SARFAESI Act. Public at large is informed that e-auction (under SARFAESI Act, 2002) of the charged assets in the below mentioned case for realisation of Bank's dues will be held on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WITHOUT RECOURSE" as specified hereunder :

Name of the Borrower/ Mortgagor/ Guarantor	A. Date of Demand Notice	B. Amount of Demand Notice	C. Possession Type/ Date	Description of Assets	I. Reserve Price	II. EMD	III. Bid increment Amount
Borrower/Mortgagor :	A. 07.09.2022	B. Amount of Demand Notice	C. Possession Type/ Date	Flat No. 305, 3rd Floor, adm. 30.11 sq.mtr. built up area, Building No. 13, known as "Reliable Swapna Nagari", situated at Land bearing, S.No. 232, Hissa No. 4, S.No. 234, Hissa No. 4, S. No. 241, Hissa No. part, S. Seventeen Lakhs Forty Five Thousand Five Hundred Twenty Nine Nallasopara (E), Taluka-Vasai, Dist. Palghar-401209, owned Mr. Niyaz Qayyum Kazi.	I. Rs. 11.47 Lakh	II. Rs. 1.15 Lakh	III. Rs. 0.25 Lakh
Mr. Niyaz Qayyum Kazi	Physical / 03.09.2024	Rs. 17,41,529/- (Rupees Seventeen Lakhs Forty Five Thousand Five Hundred Twenty Nine Only) as on 02.08.2022 plus interest & charges thereon			Date/Time of Inspection 27.12.2024 Date/Time to 05.00 p.m. Last Date/ Time for EMD & KYC submission 08.01.2025 Up to 5.00 p.m. Date / Time of E-Auction 09.01.2025 2.00 p.m. to 3.00 p.m.		

 The auction will be conducted through the Bank's approved service provider M/s e-Procurement Technologies limited (Auction Tiger). Bid form, Terms & Conditions of the said Sale/Auction, and procedure of submission of Bid/Offer, are available from our website at <https://sarfaesi.auctiontiger.net> and Recovery Dept

The Natural Diamond Industry Supports CCPA's Draft Plan for Sector

Ahmedabad, The Central Consumer Protection Authority (CCPA) recently hosted a stakeholder consultation to draft comprehensive guidelines aimed at protecting consumer interests in the diamond sector. This initiative aims to eliminate ambiguity, create consistent terminology and advocate ethical marketing practices. The lack of standardised terminology in the diamond industry and inadequate disclosures has led to confusion, especially regarding the differentiation between natural diamonds and lab-grown diamonds. The Bureau of Indian Standards (BIS) mandates that the term "diamond" alone must exclusively refer to natural diamonds. Anything else, should explicitly be referred to as "synthetic", "cultured",

irrespective of the production method or material used. The proposed guidelines emphasize the need for explicit labelling and certification of all diamonds, prohibit misleading terms such as 'natural' or 'genuine' for lab-grown products and suggest introduction of accreditation systems to regulate and standardize diamond testing laboratories. The voices from the natural diamond industry shared their opinion about the need for consistent terminology and ethical marketing practices. Richa Singh, Managing Director, India and Middle East, Natural Diamond Council, said "Our mission at Natural Diamond Council is to promote the integrity of the modern diamond industry, and educate & protect both the consumers and trade from myths and misconceptions. (22-2)

Rajesh Power Services Limited stock makes stellar debut on BSE SME Exchange



Ahmedabad, Rajesh Power Services Limited ("RPSL" or "The Company"), one of the leading service providers for the power sector, today made a spectacular debut on the BSE SME exchange. RPSL was listed at Rs. 636.50/-, at an upper circuit premium of 90% over the fixed price band of Rs. 335/- and traded at Rs. 668.30/- at an upper circuit with a 99.4% gain over the IPO price. Earlier this week, the issue the IPO received an overwhelming response from the investors as the QIB portion was subscribed 46.39

times, the NII portion was subscribed 138.46 times and the Retail individual investors (RII) quota was subscribed 31.96 times until the final day of bidding on November 27, garnering record bids worth over Rs. 6,334 crore. The IPO comprised a fresh issue of 27.9 Lakh Equity Shares and an offer for sale of up to 20 Lakh Equity Shares with a face value of Rs. 10/- through the book-building route. ISK Advisors Private Limited is the Book Running Lead Manager, and Bigshare Services Private Limited is the Registrar to the offer. (13-1)

GreenLine partners with Flipkart to power greener supply chains

Ahmedabad, GreenLine Mobility Solutions Ltd, a key player in Essar's Green Mobility initiative, today announced its partnership with Flipkart, India's homegrown e-commerce marketplace, to enhance sustainable operations in logistics. This collaboration will see GreenLine deploying its fleet of liquefied natural gas (LNG) trucks, marking a key step in Flipkart's broader commitment to decarbonizing its delivery operations. In the first phase of this partnership, GreenLine will deploy 25 LNG-powered trucks, each equipped with 46 ft containers offering a capacity of 110 cubic meters (CBM). These vehicles will transport a range of e-commerce goods, including both B2B (business-to-business) and B2C (business-to-consumer) loads, across key regional routes. The initial deployment will focus on

transporting goods from the West to the North of India, with future plans to expand to additional routes covering North to South and West to South corridors. This partnership is a critical element of both GreenLine's and Flipkart's sustainability initiatives. GreenLine's LNG-powered fleet will complement Flipkart's existing efforts, which also include the deployment of electric vehicle (EV) trucks to further reduce the carbon footprint of its logistics operations. Recently, Flipkart also announced that it has achieved 10,000 EVs in its delivery fleet. The integration of LNG and EV vehicles is part of the company's broader commitment towards minimising greenhouse gas emissions, and creating a cleaner, more sustainable environment.

ADIDAS AND BCCI UNVEIL THE ALL-NEW TEAM INDIA ODI JERSEY

Ahmedabad, adidas, the official kit sponsor of the Indian cricket team, came together with the BCCI at their Headquarters in Mumbai to unveil the new ODI jersey with captain of the Indian Women's Cricket Team, Harmanpreet Kaur. For the first time in cricketing history, the jersey was unveiled with the Indian Women's Team. This landmark moment is a testament to adidas' commitment towards women in sport both on and off the field, along with the BCCI's efforts towards accelerating women in cricket. Commenting on the partnership and the iconic ODI jersey, Neelendra Singh, GM, adidas India, said, "Our partnership with the BCCI is one that we take great pride in & are excited for this historic moment as we progress into the second year of this collaboration. At adidas, we've always been strong allies for women in sports. The launch of the all-new ODI jersey with the India women's team is a testament to our unwavering



support for women in sport. Together with the BCCI, we're proud to make strides in empowering athletes across all levels with state-of-the-art gear that enhances their performance and passion." The jersey will be first worn by the Women's national team on-field during the upcoming India versus West Indies bilateral series starting December 22nd, 2024. Following the women's team, we will also witness the India Men's team donning the jersey during the upcoming ICC Champions Trophy tournament early next year. (20-4)

Printed and Published by MAYUR C. BHATT on behalf of KALYANI PUBLICATION PVT. LTD. and Printed at : Dharti Printers C-3, Shankar Chamber, Nr. Fadia Chamber, Asharam Road, Ahmedabad-Published From : KALYANI PUBLICATION PVT. LTD. 201, 202, 208 Nandan complex, opp mithakhali rly crossing, mithakhali, ahmedabad. Editor : Mayur C. Bhatt

Turkish Airlines Debuts in Sydney with the Arrival of Its Longest-Ever Flight



Ahmedabad, Turkish Airlines, the airline that flies to more countries than any other, has launched its longest flight with the addition of Sydney flights. The flag carrier landed on Sydney soil for the first time on November 29th, marking a monumental milestone as it expands to its second destination in Australia, reaching 351 destinations across six continents within its global network. Flight between Istanbul and Sydney will be operated with the airline's new, modern fleet of Airbus A350-900 aircraft which is designed for long haul comfort with 32 flatbed seats in business class, and 297

recliners for economy travellers. Set to be operated four times a week via Kuala Lumpur, flights will take 19 hours with its 9,300-mile flight path. The new route will not only bolster the ties between Türkiye and Australia, driving growth in tourism, trade, and cultural exchange, but also provide Australian guests the flag carrier's robust flight network, ensuring they can explore the world with the comfort and hospitality of Turkish Airlines. Following the launch of Turkish Airlines' first flight from Melbourne in March this year, Sydney becomes the second Australian city added to flag carrier's ever-expanding network. (20-4)

CoinSwitch shares Bitcoin Whitepaper in 10 Indian regional languages

Ahmedabad, CoinSwitch, India's largest crypto trading platform, is democratizing crypto knowledge by translating the seminal Bitcoin (BTC) Whitepaper into 10 regional languages. This initiative aims to empower millions by bringing the foundational principles of Bitcoin closer to people in their native tongues. Bitcoin has been on a record-breaking streak, recently reaching its all-time high of approximately \$99,500. With the U.S. adopting a pro-crypto stance and a surge in institutional investments following ETF approvals, renewed optimism

is driving the crypto market. Ignoring this opportunity could mean missing out on capitalizing on the growing asset class. However, financial decisions should always be backed by thorough knowledge and careful research. Speaking about the initiative, Balaji Srihari, Business Head, CoinSwitch said "The Bitcoin Whitepaper is the foundation of the crypto revolution. By making it available in regional languages, we aim to increase awareness, empower users with knowledge, and dispel misconceptions surrounding crypto. (20-4)

GET FESTIVE READY WITH PLATINUM EVARA



Ahmedabad, It's that time of the year to bring out the festive finery - for a day of celebration and evenings that spell sophistication and understated elegance; each look, talked about long after the party has ended. As you elevate your style game, complement those stunning outfits with the precious timelessness of platinum jewellery. Unique platinum jewellery pieces from Platinum EVARA's collection make for the ideal style companion to complete your chic ensembles this season! Born from the stars, platinum is truly precious and rare, with only limited quantities

available on the planet. Thus, serving as an ideal marker of special moments such as that first bonus when you indulge on those precious platinum earrings from Platinum EVARA...after all, what better way to celebrate you, than with a one-of-a-kind jewel crafted from this rare metal! Denser, hence stronger than other precious metals, platinum offers the most secure hold on precious gems that are intricately placed to create designs as unique and awe-inspiring as the women who adorn them. Whether it's the traditional silk sari for a pooja or a contemporary indo-western flair for a late-night card game, Platinum EVARA's captivating platinum necklaces, alluring platinum wristwear, intricately crafted earrings and elegant rings - this is nice but you may want to add a few more adjectives about motifs - modern silhouettes, geometrics, play of textures, promise to effortlessly uplift your style quotient. (19-10)

Danube Properties Filmfare OTT Awards 2024



Ahmedabad, Celebrating the brilliance of the Indian OTT industry, Filmfare successfully held the Danube Properties Filmfare OTT Awards 2024 on December 1, 2024. The event recognized outstanding achievements in web original series and films. Among the evening's top honours, The Railway Men won Best Series, while Amar Singh Chamkila was named Best Film, Web Original. The comedy category saw Maamla Legal Hai emerge victorious as Best Series, Comedy, showcasing the diversity of Indian storytelling. The Danube Properties Filmfare OTT awards 2024 celebrated 50 categories spanning acting, direction, storytelling, and technical artistry. In the acting categories, Rajkumar Rao

impressed audiences with his award-winning performance, securing Best Actor, Series (Male): Comedy for Guns & Gulaabs. Kareena Kapoor Khan captivated with her powerful portrayal in Jaane Jaan, earning Best Actor, Web Original Film (Female). Vedang Raina received the Best Debut Male, Film award for The Archies, marking a promising start to his career. Meanwhile, Manisha Koirala was crowned Best Actor, Series (Female): Drama for Heeramandi, further solidifying her legacy in the industry. Critics' choices celebrated exceptional storytelling, with Guns and Gulaabs named Best Series, Critics' Choice, and Jaane Jaan won Best Film, Critics' Choice. In the drama categories, Diljit Dosanjh won Best Actor, Web Original Film (Male) for Amar Singh Chamkila, while Ananya Panday charmed her way to Best Actor (Female), Critics - Film for Kho Gaye Hum Kahan. Jaideep Ahlawat bagged 2 awards - Best Actor Critics' Male (Web Original film) for Jaane Jaan and Best Supporting Actor (Web Original Film) for Maharaj. (19-10)

How Trump 2.0 doesn't guarantee Musk a cakewalk

After braving the shock of Republican Donald Trump's victory in the recent US election, leftists itched for an opportunity to slam the upcoming government by raising the bogey of what they hoped would be four years of crony capitalism by pointing at the pre-eminence of the richest man in the world and owner of Tesla, SpaceX, and X—Elon Musk—in the campaign. However, neither Trump's declared policies nor his recent comments appear to be making things easier for Musk's businesses. The tycoon's hydrogen cars are the latest case in point.

In October, Trump made remarks that sparked controversy concerning hydrogen-powered vehicles, even as hydrogen is swiftly gaining recognition as a promising advancement within the automotive sector, set to play a crucial role in the switch to more sustainable transportation solutions. As worries about climate change and air pollution escalate, the need for alternative fuel sources to supplant traditional internal combustion engines has reached unprecedented levels. Hydrogen vehicles are becoming an important component of the green engine market. While electric vehicles (EVs) have received considerable attention in recent years—a proposition of a golden-egg-laying goose for Musk's Tesla—hydrogen-powered vehicles (HPVs) are increasingly regarded as a viable and complementary option in the pursuit of a zero-emission transportation future.

The technology behind hydrogen fuel cells operates by merging hydrogen with oxygen from the atmosphere in a chemical reaction that produces electricity to power the vehicle's motor. In contrast to battery electric vehicles, which often require lengthy charging periods, hydrogen vehicles can be refueled in a matter of minutes. This advantage in convenience positions them similarly to gasoline-powered cars. Furthermore, hydrogen fuel cells emit no pollutants, with water vapour being the sole byproduct, thus presenting an environmentally friendly alternative to traditional vehicles. So, why would the magnate, who has made several wise decisions of acquisitions and diversifications in his career,



let go of this opportunity? He wouldn't, but here's the problem:-----

During a recent rally in Michigan, former President Trump made a contentious remark regarding the emerging hydrogen-powered vehicles, vowing to terminate their production. He asserted, "You're going to build electric cars, and you're going to build all kinds of cars except hydrogen. There will be no hydrogen. They tend to blow up. And once they blow up, you are not recognisable anymore." These statements were accompanied by an unfounded anecdote in which Trump claimed that Marjorie Taylor Greene had been involved in an explosion while driving a hydrogen-powered vehicle, despite her presence in the audience. Such remarks from Trump underscore the widespread scepticism and distrust that many individuals harbour towards alternative fuel technologies. While electric vehicles (EVs) enjoy a more favourable perception among consumers, hydrogen vehicles represent only about 0.1 per cent to 0.2 per cent of the global vehicle fleet, in contrast to the 2-3 per cent share held by EVs and plug-in hybrids.

Although Trump has voiced opposition to hydrogen vehicles, he has shown some degree of support for electric vehicles. Despite his plans to relax stringent emission regulations on traditional combustion engines, he has indicated that EVs cater to a "small slice" of the population. This endorsement of electric vehicles coincides with his recent appointment of Musk to lead the Department of Government Efficiency (DOGE) under Trump 2.0. Musk, as the CEO of Tesla, is at the forefront of innovation and production in the electric vehicle sector.

Furthermore, Trump has announced intentions to impose a 60 per cent import tariff on products from China. His recent remarks regarding hydrogen vehicles, which contrast with his support for electric vehicles, may be linked to his broader strategy to eliminate Chinese competition and bolster the US automotive industry, given that most hydrogen vehicles are manufactured by companies based in Japan and South Korea.

There was a time when Musk would refer to hydrogen

SHIRAM HOUSING FINANCE LIMITED

Reg. Off: Srinivasa Tower, 1st Floor, Door No. 5, Old No. 11, 2nd Lane, Cenatogha Road, Awarapet, Teynampet, Chennai-600018
 Head Office: Level 1, Wockhardt Towers, East Wing, C-2, G Block, Bandra-Kurla Complex, Mumbai 400 051
 Website: http://www.shiramhousing.in

PHYSICAL POSSESSION NOTICE

Whereas, The undersigned being the authorised officer of Shriram Housing Finance Limited (SHFL) under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued demand notices to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the said demand notices.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned being the Authorised Officer of Shriram Housing Finance Limited has taken the Physical possession today dated 01/12/2024 of the property described in the possession notice in exercise of powers conferred on him under Section 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) read with Rule 8 of the Security Interest (Enforcement) Rules & pursuant to the direction passed by the 36th Additional Chief Judicial Magistrate Ahmedabad City (Court No.4), in Criminal Misc. Application No. 7069/2024, Judgement Dated. 20/08/2024.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Shriram Housing Finance Ltd. for an amount as mentioned herein below with interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Borrower's Name and Address	
1. J.K. Enterprise Through its proprietor Dindyal Birbal Mot, Present Address :- B-1, Anand Mangal Complex, Opp. Amul Garden, Shyamal Cross Road, Ambawadi, Ahmedabad	Also Business Address :- Ward No. 14, Bigga Bass, Shri Durgargarh, Bikaner, Rajasthan-331803
Also Property Address :- Office No.529, 5th Floor, Aviraj Pinnacle, Opp. Karnavati-4, Nr. Divine Life School, Vatva-Narol, Ahmedabad-382440	2. Dindyal Birbal Mot, Present Address :- 46, Swatanjali Society, First Floor, Sachin Tower, Anandnagar Road, Ahmedabad
Also Property Address :- Office No.529, 5th Floor, Aviraj Pinnacle, Opp. Karnavati-4, Nr. Divine Life School, Vatva-Narol, Ahmedabad-382440	3. Brijdevi Birbal Mat, Present Address :- Ward No.14, Bigga Bass, Shri Durgargarh, Bikaner, Rajasthan-331803
Also Property Address :- Office No.529, 5th Floor, Aviraj Pinnacle, Opp. Karnavati-4, Nr. Divine Life School, Vatva-Narol, Ahmedabad-382440	
Amount due as per Demand Notice	
Rs. 30,72,256/- (Thirty Lakhs Seventy Two Thousand Two Hundred and Fifty Six Only) as on 07-Mar-24 under reference of Loan Account No. SLPHAMDD001792 with further interest and other costs, charges and expenses within 60 days from the date of receipt of the said notice. 13(2) Notice Date: 11/03/2024	
Description of Mortgaged Property	
All that piece and parcel of Freehold immovable property being Office No.529 on 5th Floor, having carpet area admeasuring 40.72 Sq.Mtrs. (i.e.43.51 Sq.Mtrs. Built up & 936.34 Sq.Fts. Super Built up & 936.34 Sq.Fts. Super Built up) in the scheme known as "Aviraj Pinnacle", situated at land survey no.588/2, being Final Plot No.39/1, admeasuring 7166 Sq.Mtrs paiki sub plot no.1 admeasuring 2926 sq.mtrs of town planning scheme no.80 of mouje : Vatva, Taluka : Vatva, in the District of Ahmedabad and Registration Sub District of Ahmedabad-11(Astali) within the state of Gujarat.	
Boundaries of the said Property :- East : Margin Space, West : Office No.528 with common wall, North : Margin then main road, South : Passage & Office No.528	
Place: Ahmedabad	Sd/- Authorised Officer
Date : 01-12-2024	Shriram Housing Finance Limited

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR GREATER KAILASH HOSPITALS PRIVATE LIMITED OPERATING IN HEALTHCARE INDUSTRY AND HOSPITAL SERVICES AT INDORE, MADHYA PRADESH (Under sub-regulation 11 of regulation 30A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Greater Kailash Hospitals Private Limited PAN: AAOG3040N CIN: UB0110MP2008PT0021307
2. Address of the registered office.	Registered office: 11/2 Old Palasa Greater Kailash, Indore, Madhya Pradesh, India, 492001
3. URL of website.	Not available
4. Details of place where majority of fixed assets are located.	Hospital address: 13/2 Old Palasa Greater Kailash, Indore, Madhya Pradesh, India, 492001
5. Installed capacity of main products/ services.	The CD is more than 300 bedded multi-specialty hospital, spread across land area of 22,519.3 sq. ft. along with building having a built up area of 66,500 sq. ft.
6. Quantity and value of main products/ services sold in last financial year.	As per the last available Audited financial statements for financial year ended on 31st March 2023, total revenue from the operations of hospital stood at approx. INR 733 Lacs.
7. Number of employees/ workmen.	Also, the unaudited Financial Statements for financial year ended on March 31, 2024, suggests a revenue from operations of approx. INR 508 Lacs. As per the information provided by the Suspended Director, there are 110 employees and workmen working for CD as an ORP commencement date.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	The financial statements and other details of the CD can be obtained by sending an email at info@greaterkailash.com List of creditors is available on the website of IEBI: https://ibi.gov.in/en/claims/claims-process/ US5110MP2008PT0021307
9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at URL.	Eligibility criteria is mentioned in detailed Expression of Interest, can be obtained by sending an email at info@greaterkailash.com
10. Last date for receipt of expression of interest.	18/12/2024
11. Date of issue of provisional list of prospective resolution applicants.	28/12/2024
12. Last date for submission of objections to provisional list.	02/01/2025
13. Date of issue of final list of prospective resolution applicants.	11/01/2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	16/01/2025
15. Last date for submission of resolution plans.	15/02/2025
16. Process email id to submit Expression of Interest.	info@greaterkailash.com
Date: 03/12/2024 Place: Indore.	For Greater Kailash Hospitals Private Limited Sd/- Mangesh Vitthal Kelke Interim Resolution Professional (Acting as Deemed Resolution Professional in accordance with Section 22 of IBC, 2016) IBBI Reg. No.: IBS/IFA/001/IP/00309/2017-18/20964 Address: Office No. 607, Chetna Center, RNT Marg, Indore (MP) 452001 AFA Valid till: 31/12/2025

સાબરમતી અને ચાંદલોડિયા સ્ટેશનો વચ્ચે ઓટોમેટિક સિગ્નલિંગના કામને કારણે કેટલીક ટ્રેનો પ્રભાવિત થશે

અમદાવાદ, પશ્ચિમ રેલવેના અમદાવાદ-વિરમગામ સેક્સનમાં સાબરમતી (રાષ્ટ્રીય બાજુ), સાબરમતી (એફ કેબિન) અને ચાંદલોડિયા (એ) સ્ટેશનો પર ઓટોમેટિક સિગ્નલિંગ સિસ્ટમ લગાવવા માટે બ્લોક લેવામાં આવ્યો છે, જેના કારણે કેટલીક ટ્રેનો પ્રભાવિત થશે. જેની વિગતો નીચે મુજબ છે.

૨૬ કરાયેલી ટ્રેનો - ૧. ૦૧.૧૨.૨૦૨૪ ના રોજ ૦૮૪૫૮ અમદાવાદ - વિરમગામ મેમુ ૨૬ રહેશે. ૨. ૦૧.૧૨.૨૦૨૪ ના રોજ ટ્રેન નંબર ૨૨૨૫૮ વડોદરા-જામનગર ઈન્ટરસિટી એક્સપ્રેસ ૨૬ રહેશે. ૩. ૦૧.૧૨.૨૦૨૪ ના રોજ ટ્રેન નંબર ૨૨૨૬૦ જામનગર-વડોદરા ઈન્ટરસિટી એક્સપ્રેસ ૨૬ રહેશે.

આંશિક રીતે ૨૬ કરાયેલી ટ્રેનો - ૧. ૦૧.૧૨.૨૦૨૪ ના રોજ ટ્રેન નંબર ૧૯૧૧૯ ગાંધીનગર કેપિટલ-વેરાવળ ઈન્ટરસિટી એક્સપ્રેસ ગાંધીનગર કેપિટલ-સુરેન્દ્રનગર વચ્ચે આંશિક રીતે ૨૬ રહેશે. ૨. ૦૧.૧૨.૨૦૨૪ ના રોજ ટ્રેન નંબર ૧૯૧૨૦ વેરાવળ-ગાંધીનગર કેપિટલ ઈન્ટરસિટી એક્સપ્રેસ સુરેન્દ્રનગર-ગાંધીનગર કેપિટલ વચ્ચે આંશિક રીતે ૨૬ રહેશે.

પરિવર્તિત માર્ગ થી ચાલનારી ટ્રેનો - ૧. ૦૧.૧૨.૨૦૨૪ ના રોજ ટ્રેન નં. ૨૨૨૫૭ ગાંધીનગર કેપિટલ-વેરાવળ સુપરફાસ્ટ એક્સપ્રેસ તેના નિર્ધારિત માર્ગ વાયા ગાંધીનગર કેપિટલ-ચાંદલોડિયા-વિરમગામ ના બદલે

પરિવર્તિત માર્ગ વાયા ગાંધીનગર કેપિટલ-મહેસાણા-વિરમગામ થઈને ચાલશે. આ ટ્રેન ચાંદલોડિયા પર નહીં જાય. ૨. ૦૧.૧૨.૨૦૨૪ ના રોજ ટ્રેન નંબર ૧૯૧૦૭ ભાવનગર ટર્મિનસ - શહિદ કેપ્ટન તુષાર મહાજન એક્સપ્રેસ તેના નિર્ધારિત માર્ગ વાયા વિરમગામ-ચાંદલોડિયા-ગાંધીનગર કેપિટલ-મહેસાણા ના બદલે પરિવર્તિત માર્ગ વાયા વિરમગામ-કટોણ રોડ-મહેસાણા થઈને ચાલશે. આ ટ્રેન આંબલી રોડ અને ગાંધીનગર કેપિટલ સ્ટેશને નહીં જાય. ટ્રેનોના સ્ટોપેજ, સમય અને સંરચના સંબંધિત વિગતવાર માહિતી માટે, મુસાફરો કૃપા કરીને www.enquiry.indianrail.gov.in ની મુલાકાત લઈ શકે છે.

વિશ્વ કલ્યાણ અર્થે ગંગા તટે ભાગવત કથા નું થયું સમાપન



અમદાવાદ, ગંગા ની ગોદ અને હિમાલય ની છાયા માં બિરાજમાન હિન્દુ મહાતીર્થ હરિદ્વાર ના ગંગા તટે ૭ દિવસીય ભાગવત કથાનું આયોજન ઉડિશા ના બિન નિવાસી ગુજરાતી પરિવાર ચાવડા પરિવાર દ્વારા કચ્છી ગુજરાતી સમાજ, ભુનેશ્વર ના નેજા હેઠળ થયું. આયોજન કચ્છી આશ્રમ ખાતે ૨૫ થી ૦૧ સુધી થયું જેમાં ચાવડા પરિવાર ના વધુ શ્રોતા ઉપસ્થિત રહ્યા. વ્યાસ પીઠ પર ઓઢવ, અમદાવાદ ના જયેશ ભારોટ કથાનું રસપાન કરાવ્યું હતું. આ પ્રસંગે જયેશ ભારોટ એ કહ્યું કે શ્રીમદ ભાગવત જીવન જીવવા ની કલા છે. જીવનનો ધ્યેય પરમાત્મા કે ચરમ વ્યક્તિમત્વ, દેવોના પણ દેવ અર્થાત ભગવાન શ્રી કૃષ્ણને સમજવાનો, તેમનો સાક્ષાત્કાર કરવાનો છે. ભારતીય સંસ્કૃતિના વિવિધ અતારો ના જીવન પર આધારિત આ પુરાણ ના પઠણ કાર્ય બાદ અમુત નું રસપાન થઈ જાય છે. ભાગવત માટે કહેવાયું છે. સર્વ વેદાંત સારં હી શ્રી ભાગવતમ્ ઈત્યેતી. તદ્દ રસામૃત તૃપ્સ્યતી. નાન્યત્ર સ્યાદ્ રતિઃ ક્વચિત્. કથા નું શુભારંભ પોથી ને ગંગા ના સ્પર્શ થી થયું. ત્યાંથી ઉત્તરી હરિદ્વાર શાંતિકુંજ માર્ગ, સમષ્ટિ ઘાટ, પરમાર્થ નિકેતન વિગેરે સ્થાનો થઈ યાત્રા કથા સ્થળ પર પહોંચી. આ પ્રસંગે ૫૧ રિશી પુત્રો ને બ્રહ્મ ભોજ નું આયોજન થયું. કથા માં હરિદ્વાર ના ગુજરાતી પરિવાર જનો મોટી સંખ્યામાં ઉપસ્થિત રહ્યા હતા.

શિયાળામાં પણ શાકભાજીના ભાવ આસમાને પહોંચી ગયા

અમદાવાદ, મોંઘવારીથી જનતા ત્રસ્ત છે. શાકભાજીના ભાવ એટલા વધી ગયા છે કે ઘર ચલાવવું મુશ્કેલ બની રહ્યું છે. જીવન જરૂરી વસ્તુના ભાવમાં સતત વધારાને કારણે ગરીબો અને સામાન્ય લોકોની સ્થિતિ મુશ્કેલ બની રહી છે. શિયાળો શરૂ થઈ ગયો હોવા છતાં ગુજરાતમાં અમદાવાદ સહિત અનેક જગ્યાએ હજુ શાકભાજીના ભાવ ખુબ વધારે છે. લસણ તો ૫૦૦ રૂપિયા સુધી પહોંચી ગયું છે. આ સિવાય અન્ય શાકભાજીના ભાવ પણ ખુબ વધુ છે. ઈંટની મોસમમાં લસણના ભાવ

પહોંચ્યો છે. હજુ બે મહિના લસણના ભાવ આવા જ રહેવાની શક્યતા વધારી આ વ્યક્ત કરી રહ્યા છે. ગુજરાતમાં બે વર્ષ પહેલા લસણનો ભાવ સામાન્ય રીતે ૭૦-૭૫ રૂપિયા પ્રતિ કિલો હતો. પરંતુ હવે તેમાં ૬-૭ ગણો વધારો થઈ ગયો છે. અત્યારે લસણનો ભાવ ૫૦૦ રૂપિયા આસપાસ પહોંચી ગયો છે. સમયાંતરે પડી રહેલા કમોસમી વરસાદે પણ લસણના ભાવ પર અસર કરી છે. શિયાળો શરૂ થયો છે પરંતુ હજુ સુધી લીલા લસણની આવક શરૂ થઈ નથી. તેવામાં હજુ લોકોને લસણના ભાવમાં રાહત મળે તેમ લાગી રહ્યું નથી. સામાન્ય રીતે શિયાળો શરૂ થતાં શાકભાજીની આવક શરૂ થઈ જતી હોય છે.

ગુજરાત સાયન્સ સિટી ખાતે ત્રિદિવસીય 'સ્ટૂડન્ટ ચેસ ફેસ્ટિવલ'નું આયોજન



અમદાવાદ, ગુજરાત સરકારના વિજ્ઞાન અને ટેકનોલોજી વિભાગ હેઠળ કાર્યરત ગુજરાત સાયન્સ સિટી ખાતે ત્રણ દિવસીય 'સ્ટૂડન્ટ ચેસ ફેસ્ટિવલ' સ્પર્ધાનું આયોજન કરવામાં આવ્યું છે. ગુજરાતના બાળકોમાં ચેસ પ્રત્યેની રુચિ વધે તે હેતુથી ડિપાર્ટમેન્ટ ઓફ સાયન્સ એન્ડ ટેકનોલોજી - ગુજરાત, ચિદ્વન્સ રિસર્ચ યુનિવર્સિટી-ગાંધીનગર, ગુજરાત ચેસ એસોસિએશન અને અમદાવાદ ડિસ્ટ્રિક્ટ કો-ઓપરેટિવ બેંકના સહયોગથી ૩૦ નવેમ્બરથી ૨

ડિસેમ્બર સુધી આ ચેસ સ્પર્ધા યોજવામાં આવી છે. જુદી જુદી ત્રણ કેટેગોરીમાં આ સ્પર્ધા યોજાઈ રહી છે. જેમાં પ્રથમ કેટેગોરીમાં ૧૧ વર્ષથી ૧૨થી ૧૭ વર્ષની ઉંમરના બાળકો, બીજી કેટેગોરીમાં ૧૨થી ૧૭ વર્ષની ઉંમરના વિદ્યાર્થીઓ અને ત્રીજી કેટેગોરીમાં ૧૮થી ૨૫ વર્ષની વયજૂથના વિદ્યાર્થીઓ ભાગ લઈ રહ્યા છે. સમગ્ર ગુજરાતના ૧૩૦૦થી પણ વધારે વિદ્યાર્થીઓ આ ચેસ સ્પર્ધામાં સહભાગી થયા છે. સવારે ૯-૦૦ વાગ્યાથી ચેસ સ્પર્ધા શરૂ થશે અને સાંજે ૫-૦૦ વાગ્યે પૂર્ણ થશે. -

Printed and Published by MAYUR C. BHATT on behalf of KALYANI PUBLICATION PVT. LTD. and Printed at : Dharti Printers C-3, Shankar Chamber, Nr. Fadia Chamber, Asharam Road, Ahmedabad-Published From KALYANI PUBLICATION PVT. LTD. 201,202,208 Nandan Complex, opp mithakhali fly crossing, mithakhali, ahmedabad. Editor : Mayur C. Bhatt

પ્રધાનમંત્રી નરેન્દ્ર મોદીની પ્રેરણાથી વડોદરામાં શરૂ થયેલી ગતિ શક્તિ વિશ્વવિદ્યાલયનો દ્વિતીય દીક્ષાંત સમારોહ સંપન્ન

અમદાવાદ, પ્રધાનમંત્રી શ્રી નરેન્દ્રભાઈ મોદીની પ્રેરણાથી શરૂ થયેલી ગતિ શક્તિ વિશ્વવિદ્યાલયના દ્વિતીય દીક્ષાંત સમારોહમાં આજે રેલવે મંત્રી અને કુલાધિપતિ શ્રી અશ્વિની વેંષ્ણવે સંબોધન કર્યું હતું. યુનિવર્સિટીના કુલાધિપતિ શ્રી અશ્વિની વેંષ્ણવેની ગરિમામય ઉપસ્થિતિમાં ૨૩૯ વિદ્યાર્થીઓને વિવિધ વિદ્યાશાખાની પદવી એનાયત કરવામાં આવી હતી.

અમદાવાદ, પ્રધાનમંત્રી શ્રી નરેન્દ્રભાઈ મોદીની પ્રેરણાથી શરૂ થયેલી ગતિ શક્તિ વિશ્વવિદ્યાલયના દ્વિતીય દીક્ષાંત સમારોહમાં આજે રેલવે મંત્રી અને કુલાધિપતિ શ્રી અશ્વિની વેંષ્ણવે સંબોધન કર્યું હતું. યુનિવર્સિટીના કુલાધિપતિ શ્રી અશ્વિની વેંષ્ણવેની ગરિમામય ઉપસ્થિતિમાં ૨૩૯ વિદ્યાર્થીઓને વિવિધ વિદ્યાશાખાની પદવી એનાયત કરવામાં આવી હતી.



ગતિશક્તિ યુનિવર્સિટીના કુલાધિપતિ અને રેલવે મંત્રી શ્રી અશ્વિની વેંષ્ણવે જણાવ્યું કે, પ્રધાનમંત્રી શ્રી નરેન્દ્રભાઈ મોદીના વિજ્ઞાનની નેતૃત્વ અને દ્રઢ સંકલ્પને કારણે વડોદરામાં આ યુનિવર્સિટી કાર્યરત થઈ છે અને તેમાં એવા અભ્યાસક્રમોની વ્યવસ્થા કરવામાં આવી છે, જેને બહારના ઔદ્યોગિક સમુદાયે જરૂરિયાત હોય. તેમણે એમ પણ જણાવ્યું કે, વડોદરા શહેરમાં ટાટા એરબસનો પ્લાન્ટ પણ કાર્યરત થયો છે અને એરબસને આગામી સમયમાં ૧૫ હજાર જેટલા ઈજનેરોની જરૂરિયાત ઉભી થવાની છે, આ બાબતને ધ્યાને રાખીને ગતિશક્તિ યુનિવર્સિટી દ્વારા એરબસ સાથે સંકલન સાધીને એમને જરૂરી હોય તે પ્રકારે અભ્યાસક્રમ

અમદાવાદ, પ્રધાનમંત્રી શ્રી નરેન્દ્રભાઈ મોદીના નેતૃત્વમાં દેશમાં વિવિધ ક્ષેત્રમાં થઈ રહેલા વિકાસની ભૂમિકા આપતા રેલવે મંત્રીશ્રીએ કહ્યું કે, મેટ્રો, બૂલેટ ટ્રેન, હાઈવે અને પૂલોના નિર્માણનું કામ તીવ્ર ગતિએ થઈ રહ્યું છે. સેમિકન્ડક્ટર પ્લાન્ટ માટે જરૂરી એવા માનવ સંસાધન મળી રહે તેવા અભ્યાસ ક્રમો પણ ડિઝાઈન કરવામાં આવ્યા છે. વડોદરાની ગતિશક્તિ યુનિવર્સિટી દેશની શ્રેષ્ઠ યુનિવર્સિટી પૈકીમાં સ્થાન પામે છે, એવો આશાવાદ વ્યક્ત કરતા રેલવે મંત્રીશ્રીએ છાત્રોને તેમની ઉદ્ગ્રવણ કારકિર્દી માટે શુભકામનાઓ પાઠવી હતી. મહાનુભાવોના હસ્તે ચાર

ગોલ્ડ મેડાલિસ્ટ છાત્રોને પદવી એનાયત કરવામાં આવી હતી. મુખ્યમંત્રી શ્રી ભૂપેન્દ્ર પટેલે આ પ્રસંગે, આઝાદીના અમૃતકાળમાં પોતાની કારકિર્દી શરૂ કરનારા ગતિ શક્તિ વિદ્યાર્થીઓના પદવીધારકોને વિકસિત ભારત જ ૨૦૪૭ના નિર્માણમાં મહત્વપૂર્ણ ભૂમિકા નિભાવવા આહવાન કર્યું હતું.

સફળતાનો આધાર રહેશે. આ વેળાએ યુનિવર્સિટીના કોર્ટ મેમ્બર અને સાંસદ ડો. હેમાંગ જોશીએ પ્રાસંગિક પ્રવચન કર્યું હતું અને છાત્રોને વિદ્યાર્થીઓના પદવી યોધકોને સ્વાગત પ્રવચન સાથે સંસ્થાની શૈક્ષણિક પ્રગતિઓ અહેવાલ આપ્યો હતો. આ વેળાએ યુનિવર્સિટીના રજીસ્ટ્રાર ઉપરાંત કેન્દ્ર અને રાજ્ય સરકારના વિવિધ વિભાગોના અધિકારીઓ અને સ્થાનિક પદાધિકારીઓ ઉપસ્થિત રહ્યા હતા.

રેલવે, માહિતી અને પ્રસારણ, ઈલેક્ટ્રોનિક્સ અને ઈન્ફોર્મેશન ટેકનોલોજીના કેન્દ્રીય મંત્રી શ્રી અશ્વિની વેંષ્ણવે કોમ ગામમાં અભ્યાસુકોને ભુવિદિન ટ્રેન ટ્રેક સ્લેબ મેન્યુફેક્ચરિંગ ફેક્ટરી અને ગુજરાતમાં વડોદરા નજીક પ્લાસ્ટ ઈન્ડિયા કરજણ પ્લાન્ટની મુલાકાત કરાઈ હતી. કોમ ખાતેની સુવિધા એક દિવસમાં ૧૨૦ સ્લેબનું ઉત્પાદન કરી શકે છે અને ૧૦૦૦૦ સ્લેબ સ્ટોર કરી શકે છે. મંત્રીએ સુવિધામાં આધુનિક રેલ લોડિંગ-અનલોડિંગ સિસ્ટમ, યુનિવર્સલ ટેમ્પિંગ મશીન અને અન્ય યોધકોને સ્વાગત પ્રવચન સાથે સંસ્થાની શૈક્ષણિક પ્રગતિઓ અહેવાલ આપ્યો હતો. આ વેળાએ યુનિવર્સિટીના રજીસ્ટ્રાર ઉપરાંત કેન્દ્ર અને રાજ્ય સરકારના વિવિધ વિભાગોના અધિકારીઓ અને સ્થાનિક પદાધિકારીઓ ઉપસ્થિત રહ્યા હતા.

વેરાવળ-જબલપુર-વેરાવળ એક્સપ્રેસ પરિવર્તિત માર્ગ પર ચાલશે

અમદાવાદ, પશ્ચિમ મધ્ય રેલવેના જબલપુર મંડળ ના કટની-બીના સેક્સનમાં ચાલી રહેલી ત્રીજી લાઈનના કામના સંદર્ભમાં નોન-ઈન્ટરલોકિંગ કામના કારણે, વેરાવળ-જબલપુર-વેરાવળ એક્સપ્રેસ ટ્રેન પરિવર્તિત માર્ગ પર ચાલશે. જેની વિગતો નીચે મુજબ છે:- ૦૨ અને ૦૬ ડિસેમ્બર ૨૦૨૪ના રોજ જબલપુરથી ચાલનારી ટ્રેન નંબર ૧૧૪૬૬ જબલપુર-વેરાવળ એક્સપ્રેસ તેના નિર્ધારિત માર્ગ જબલપુર-કટની મુડવારા-બીના-ભોપાલને બદલે પરિવર્તિત માર્ગ વાયા જબલપુર-ઈટારસી-ભોપાલ ના રસ્તે ચાલશે.

૩૦ નવેમ્બર અને ૦૨ ડિસેમ્બર ૨૦૨૪ના રોજ વેરાવળથી ચાલનારી ટ્રેન નંબર ૧૧૪૬૫ વેરાવળ-જબલપુર એક્સપ્રેસ તેના નિર્ધારિત માર્ગ ભોપાલ-બીના-કટની મુડવારા-જબલપુરને બદલે પરિવર્તિત માર્ગ વાયા ભોપાલ-ઈટારસી-જબલપુર ના રસ્તે ચાલશે. રેલવે મુસાફરો આ ટ્રેનના સંચાલન સમય અને સ્ટોપેજ સંબંધિત નવીનતમ અપડેટ્સ ની જાણકારી માટે વેબસાઈટ www.enquiry.indianrail.gov.in નું અવલોકન કરી શકે છે.

૩૦ વર્ષ જૂના ૨૦૦૦થી વધુ દબાણો દૂર કરાશે

અલંગ, વિશ્વના સૌથી મોટા શિપબ્રેકિંગ યાર્ડ ગણાતા અલંગ ખાતે શિવરભરમાંથી આવતા શિપને તોડવામાં આવે છે અને શિપમાંથી નીકળતા જૂના માલસામાનો વેપાર કરવામાં આવી છે. ધીરે ધીરે આ વિસ્તારની સરકારી જમીન પર ગેરકાયદે દબાણ વધતા ગયા, જેના કારણે અનેક સમસ્યાઓ ઉભી થઈ છે. આવા દબાણો હટાવવા અનેક ફરિયાદો અને કેસ થયા. હવે ગુજરાત ઈસ્ટીકોના આદેશને ધ્યાનમાં રાખીને સ્થાનિક તંત્રએ અલંગમાં ૨૫ થી ૩૫ વર્ષ જૂના ૨૦૦૦થી વધુ દબાણો દૂર કરવા માટે મેગા ડિમોલિશનની કામગીરી શરૂ કરી છે. ભાવનગરના અલંગમાં ૩૦ વર્ષ પહેલાથી સરકારી જમીન પર ૧૫૦ હેક્ટરમાં ૧૫૦થી વધુ પ્લોટ પર વેપાર કરવામાં આવે છે. જેમાં અલંગના ૧૫૦ તેમજ મહારા ગામના ૧૨૦થી વધુ પ્લોટ ધારકોને પ્લોટ પાલી કરવા તંત્રએ એક મહિના પહેલા નોટિસ ફટકારી

દતી. જેને લઈને ૩૦ જેટલાં પ્લોટ ધારકો મુદત માટે હાઈકોર્ટનો સહારો લીધો હતો, પરંતુ પ્લોટ ધારકોને કોર્ટમાંથી મળી ન હતી. જેથી તંત્ર દ્વારા આજે સોનાવરે પોલીસ કાફલા સાથે ડિમોલિશનની કામગીરી હાથ ધરી.

કોર્ટમાંથી મળી ન હતી. જેથી તંત્ર દ્વારા આજે સોનાવરે પોલીસ કાફલા સાથે ડિમોલિશનની કામગીરી હાથ ધરી.

2026 T20 ભારતીય ટીમમાં વાઈસ કેપ્ટનમાં દેબાશી નવો ચહેરો!

મુંબઈ, ભારતીય ટીમ હાલમાં ઓસ્ટ્રેલિયા સાથે બોર્ડર ગાવસ્કર સિરીઝ રમી રહી છે. શ્રેણીની પ્રથમ મેચમાં ભારતનો દબદબો જોવા મળી રહ્યો છે. ભારતે બીજા ઈનિંગમાં ૨૧૮ ભારતી લીડ લઈને મેચમાં પુનરાગમન કર્યું હતું. દરમિયાન, એવું કહેવામાં આવી રહ્યું છે કે ૨૦૨૬, ૨૦ વર્લ્ડ કપ સુધી ભારત માટે ત્રણેય કોર્મટના વાઈસ કેપ્ટનની જાહેરાત કરવામાં આવી શકે છે. વર્ષ ૨૦૨૬ સુધીમાં ક્રિકેટના ત્રણેય ફોર્મેટ માટે કોણ વાઈસ-કેપ્ટન બની શકે છે? . જેમાં તમને જણાવી દઈએ કે હાલમાં ભારતીય ટેસ્ટ ટીમના વાઈસ કેપ્ટન જસપ્રીત બુમરાહ છે. ભારત હાલમાં

ઓસ્ટ્રેલિયા સામે ૨૨મી રહ્યું છે. આ શ્રેણીની પ્રથમ મેચમાં ભારતીય કેપ્ટન રોહિત શર્માની ગેરહાજરીને કારણે ઉપ-કેપ્ટન જામિત બુમરાહને પર્થ ટેસ્ટ માટે ભારતનો કેપ્ટન બનાવવામાં આવ્યો છે. બુમરાહે આ જવાબદારી સારી રીતે નિભાવી છે. બુમરાહ જેટલો સારો બોલર છે તેટલો જ સારો વાઈસ કેપ્ટન પણ છે. ભારતીય ટીમના યુવા બેટ્સમેન મુશમમ ગીલે ખૂબ જ ઓછા સમયમાં નામ અને ખ્યાતિ મેળવી છે.

અદાણી વિદ્યામંદિર અમદાવાદ ખાતે STEM UN.2.0 કાર્યક્રમનું સફળ આયોજન



અમદાવાદ, અદાણી વિદ્યામંદિર અમદાવાદ (AVMA) ખાતે સૌ પ્રથમવાર ઈન્ટરસ્કૂલ STEM UN.2.0 કાર્યક્રમનું આયોજન કરવામાં આવ્યું હતું. ગુજરાત અને રાજસ્થાન રાજ્યની કુલ ૯ શાળાઓના પ્રતિનિધીઓ સાથે તેમાં કલાયમટે ક્લાયમેટ ટેકનોલોજી અને નવીનતા, સ્ટેમ અને આબોહવા પ્રક્રિયાઓ, ટકાઉ વિકાસ અને સંશોધન પર કાઉન્સિલ, પર્યાવરણીય નીતિ અને આબોહવા કરાર વગેરેનો સમાવેશ થાય છે. આ ઈવેન્ટમાં વિદ્યાર્થીઓએ વૈશ્વિક મુદ્દાઓને ઉકેલવા માટે તેમની આંતરક્રિયા, વિચારો અને વ્યૂહરચના રજૂ કરી સૌને મંત્રમુગ્ધ કર્યા હતા. AVMA ખાતે પ્રથમ ઈન્ટરસ્કૂલ STEM UN.2.0 એક વિશિષ્ટ કાર્યક્રમનું આયોજન કરવામાં આવ્યું હતું. આ પાસ કાર્યક્રમમાં ૯ શાળાઓનું પ્રતિનિધિત્વ કરતા ૩૦

ક્રમ	વિષય	વિગત
૧	પાન અને લિંગ એકવચનથી નવેક વારો કોઈપણ દેહાવરનું નામ	કોર્સ કોમ્પ્યુટરગ્રાફિક્સ પાર્ટ-૨ સિલેબ: PAN.AADG33040N
૨	૨૦૦૦થી વધુ દબાણો	સી.આઈ.સી. ૧૧૨૫ પદાધિકારી સેલર કોમ્પ્યુટર, ઈન્ફોર્મેશન ટેકનોલોજી, ૧૧૨૫-૨૦૨૦
૩	નવમીની પુસ્તક	ઉપરોક્ત નવી
૪	૧૨મી અને ૧૩મી સિલેબ નિયંત્રક સિલેબ	સિલેબ નિયંત્રક નવમી ૧૧૨૫ જુન પદાધિકારી સેલર કોમ્પ્યુટર, ઈન્ફોર્મેશન ટેકનોલોજી, ૧૧૨૫-૨૦૨૦
૫	કુખ ઉપરનાં બાળકોની સ્વાસ્થ્ય વ્યવસ્થા	સીડી ૧૦૦૫ પદાધિકારી મહત્ત્વ સ્વાસ્થ્ય સેલર કોમ્પ્યુટર, ઈન્ફોર્મેશન ટેકનોલોજી, ૧૧૨૫-૨૦૨૦
૬	કુખ ઉપરનાં બાળકોની સ્વાસ્થ્ય વ્યવસ્થા અને કુખ	૩૫મી માર્ચ ૨૦૨૪ના રોજ ૧૧૨૫ પદાધિકારી સેલર કોમ્પ્યુટર, ઈન્ફોર્મેશન ટેકનોલોજી, ૧૧૨૫-૨૦૨૦
૭	કમ્પ્યુટર/કમ્પ્યુટરની સંખ્યા	અસલનાં કોર્સ ૨૦૨૪ના અપરનાં મોડ્યુલો મુજબ, સીઆઈસી ૧૧૨૫ પદાધિકારી સેલર કોમ્પ્યુટર, ઈન્ફોર્મેશન ટેકનોલોજી, ૧૧૨૫-૨૦૨૦
૮	વેબનાં ઉપયોગ ઉપરનાં નવમી સિલેબ (સીઆઈસી ૧૧૨૫) સિલેબ	પદાધિકારી નિવેદન અને સીડીનાં અન્ય વિગતો મેમ્બર ક્લબ છે. સેલરની સ્થિતિ અધિકારીઓને સેલરનાં વેબ સાઈટ છે: http://ibbi.gov.in http://www.ibbi.gov.in http://www.ibbi.gov.in
૯	કોર્સની કલમ ૨૫(૨) (અ) અને ૨૫(૨) (બ) અનુસાર	કમ્પ્યુટર/કમ્પ્યુટરની સંખ્યા
૧૦	૨૫મી અને ૨૬મી પ્રતિ માર્ચની ઈસ્ટી	૧૧/૧૨/૨૦૨૪
૧૧	કોર્સની કલમ ૨૫(૨) (અ) અને ૨૫(૨) (બ) અનુસાર	૨૬/૧૨/૨૦૨૪
૧૨	કોર્સની કલમ ૨૫(૨) (અ) અને ૨૫(૨) (બ) અનુસાર	૨૬/૧૨/૨૦૨૪
૧૩	કોર્સની કલમ ૨૫(૨) (અ) અને ૨૫(૨) (બ) અનુસાર	૨૬/૧૨/૨૦૨૪
૧૪	કોર્સની કલમ ૨૫(૨) (અ) અને ૨૫(૨) (બ) અનુસાર	૨૬/૧૨/૨૦૨૪
૧૫	કોર્સની કલમ ૨૫(૨) (અ) અને ૨૫(૨) (બ) અનુસાર	૨૬/૧૨/૨૦૨૪
૧૬	કોર્સની કલમ ૨૫(૨) (અ) અને ૨૫(૨) (બ) અનુસાર	૨૬/૧૨/૨૦૨૪

શ્રીરામ હાઉસિંગ ફાઇનાન્સ લીમીટેડ

SHRI RAM HOUSING FINANCE

સરકારે અનુમોદિત: બીજાવાર ટાવર, પહોળો માથ, ડેવે નં. ૫, જુઓ નં. ૧૧, બીજાં બેન, સેનાલોક રોડ, અમદાવાદ, ગેરેજ નં. ૧૦૦૦૧૮, ટેલ નં. ૦૭૯૩૧૬ | લેબલ નં. ૧, સેનાલોક રોડ, ઈસ્ટ વિંગ, સી-૨, જી બ્લોક, માનુષ્ય કોમ્પ્લેક્સ, મુંબઈ ૪૦૦ ૦૧૪ | વેબસાઈટ: <http://www.shriramhousing.in>

ભૌતિક કળા નોટીસ

આથી અહીં જણાવવાનું કે નીચે સહી કરનાર શ્રીરામ હાઉસિંગ ફાઇનાન્સ લીમીટેડ (એસએચએફએલ) ના અધિકૃત અધિકારીએ સિક્યુરિટી ડીપોઝિટ અને ડિફરેન્સિયલ એન્ડ કાપચાન્સિયલ એસેટ્સ અને એન્નોયન્સમેન્ટ ઓફ સિક્યુરિટી ઈન્ટરેસ્ટ એક્ટ ૨૦૦૨ (જણાવેલ કાયદા) નિયમો, ૨૦૦૨ (જણાવેલ નિયમો)ના નિયમ ૩ સાથે વંચાતી કલમ ૧૩(૧) હેઠળ મળેલી સત્તાની રૂબરૂ નીચે કોર્ટમાં જણાવેલ દેવાદારોને જણાવેલ માંગણી નીચે જણાવેલ રકમ પરત સુકવવા માંગણી નોટીસ જાહેરી કરી હતી.

દેવાદારો ૨૬મી પુનઃસુકવણી કરવામાં નિષ્ફળ ગયા છે. પરિણામે દેવાદારો અને જાહેર જનતાને નોટીસ આપવામાં આવે છે કે સરકારી કલમ ૨૦૦૨ની પેટા કલમ ૧૪ અને ૧૩(૧) હેઠળ અને ઉકત રૂબના રૂબ ટ સાથે વાંચતા, તે જાહેરમાંથી મુજબ ૨૮-૧૧-૨૦૨૪ ના રોજ કાયદેસરની સહી સાથે અધિકૃતિત શ્રીરામ હાઉસિંગ ફાઇનાન્સ લીમીટેડના સત્તાવાર અધિકારીએ કળા નોટિસમાં જણાવેલી મિલકતોનો સાંકેતિક કળાને લઈ લીધો છે.

કરજદાર અને ખાસ કરી જાહેર જનતાને વિચાર સાથે કોર્ટ સાદો ન કરવા સાથે

अस्वीकृती
ह्या वरिष्ठांना प्रकाशित झालेल्या कोणत्याही जाहिरातीबद्दल कर्जाच्या आलेल्या दाय्यांचा कोणताही किंवा सत्यसोदी नकारित कोणतीही हमी देत नाही. अशा जाहिरातीवर कोणतीही कृती करण्याची संपूर्ण स्वतः चौकशी करणाऱ्या किंवा तज्ञांचा सल्ला घेण्याबाबत प्रकाशित करण्यात येते.
ह्या वरिष्ठांना प्रकाशित झालेल्या किंवा अधिकृत वेबसाईटवर ई प्रेष मध्ये अपलोड केलेल्या कोणत्याही जाहिरातीमधील कोणत्याही तबाबकीत दिशामूल करणाऱ्या किंवा बदनामीकारक मजकुरासाठी किंवा त्यामधील दाय्यांसाठी भागता किंवा परदेशातील कोणत्याही दिवाणी किंवा फौजदारी विधी न्यायव्यवस्था किंवा न्यायविक्रयानंतर नकारितकीचा मुद्दा, प्रकाशक, संपादक आणि प्रोड्यूसर यांना जबाबदार धरत केणार नाही. हे दायित्व सर्वेची जाहिरातीबद्दलचे असेल ज्यामध्ये नकारितकी कोणतीही तबाबक असणार नाही.

CHANGE OF NAME
I HAVE CHANGED MY NAME FROM CHELAKARA KULATHIL KRISHNAN CHANDRAN TO CHELAKARA KRISHNAN CHANDRAN AS PER AADHAR CARD. CL- 301
I HAVE CHANGED MY NAME FROM LAVENEA AFZHAL MUKADAM TO LAVENEA AFZAL MUKADAM TO AASHA AZAAM SHAIKH AS PER ADHAR CARD NO. 819164956960 CL- 401
I HAVE CHANGED MY NAME FROM ASIF KASIM ALI SAIYYAD TO ASIF KASIM ALI MUJAVAR AS PER AFFIDAVIT. CL-428
I. NAZREEN HASEEB TUNGKEGAR, WIFE OF HASEEB TUNGKEGAR HAVE CHANGED MY NAME TO NAZREEN TUNGKEGAR AS PER DOCUMENTS. CL- 468
I HAVE CHANGED MY NAME FROM EBRAHIM ESMAIL ABBA KASMANI TO EBRAHIM ISMAIL KASMANI AS PER GOVT. OF MAHA GAZETTE NO: (M- 24272184). DATED NOV 14/20 2024. CL- 501
I HAVE CHANGED MY NAME FROM MARY AUGUSTINE LOPES TO MEENA ELIAS D'EMELLO AFTER MARRIAGE FOR ALL PURPOSE AADHAR- 768569247517. ADDRESS 621 PRITIDAN, DONTALVAT VATAR AGASHI, VIRAR WEST PALGHAR 401301. CL- 601
I HAVE CHANGED MY OLD NAME FROM PERPET MAXY FONSECA TO NEW NAME PERPET MAXIMIANO FONSECA AS PER AADHAR CARD. CL- 698
I HAVE CHANGED MY OLD NAME FROM MAXY REMOND FONSECA TO NEW NAME MAXIMIANO LUIS BENJAMIN FONSECA AS PER AADHAR CARD. CL- 699
I HAVE CHANGED MY NAME FROM AFZAL YUSUFALI MUKADAM TO AFZAL YUSUFALI MUKADAM AS PER ADHAR CARD NO. 695246819794. CL- 701
I HAVE CHANGED MY NAME FROM APARNA SHIVRAM LAKHADE (OLD NAME) TO APARNA MANGESH MHATRE (NEW NAME) AS PER AFFIDAVIT NO: 29AB 722751 DATED- 18 NOV 2024. CL- 710
I HAVE CHANGED MY NAME FROM NEHA AFZHAL MUKADAM TO SADHAMA UDAY DAHANUKAR AS PER ADHAR CARD NO. 704010407539. CL- 801
I HAVE CHANGED MY NAME FROM ALI FIROZ PANJWANI TO ALI PANJWANI AS PER GAZETTE NO: (M- 24287163) ADCT: RNA NG ECLAT -A 1920. CTS NO: 1/190 TO 1/2055 NO. 41 OSHIVARA VLG, NR MITTAL NGR, ANDHERI E MUM - 400053. CL- 810
I HAVE CHANGED MY NAME FROM MOHAMMAD RAFIQ LALMOHAMMAD SHAHAPUR TO JALALUDDIN BABAR LALAHMED KANKARWAR AS PER GOVT. OF MAHA. GAZETTE NO: (M-1783466) OCT 19-25, 2021. CL- 901
I CHANGE MY NAME FROM SUNAND SUKUMAR LINGAPPA SUKUMAR TO SUNAND SUKUMAR VIDE GOVERNMENT GAZETTE NO MR - 24288591 DTD NOV 28- DEC- 4 2024. CL- 964
I HAVE CHANGED MY NAME FROM RIDHDI VISHAL SHAH TO RIDHI MAHENDRA SHAH AS PER DOCUMENTS. CL- 999
I HAVE CHANGED MY NAME FROM VIJALATHI ESACKI MUTHU TO VISALATCHI ESACKI MUTHU AS PER DOCUMENTS. CL- 999 A
I HAVE CHANGED MY NAME FROM LEELA BHAURAO NIMBALKAR TO AMRUTA ASHOK SANDIM AS PER DOCUMENTS. CL- 999 B

Get prediction sitting at home with Palm Print
Love, romance, sex, family relationships, job, wealth, home happiness, house, education, marriage, children, luck, work, honor, sorrow, illness, etc.

R. R. Mishra
Astrologer, Palmist, Numerologist, Vastu & Gems Specialist, Former TV & Press
Whatsapp & Mobile
9820113194

CHANGE OF NAME NOTE
Collect the full copy of Newspaper for the submission in passport office.

I HAVE CHANGED MY NAME FROM NOOR ALM SHAIKH TO NOOR ALAM SHAIKH AS PER DOCUMENTS. CL- 001

I HAVE CHANGED MY NAME FROM SNEHALKUMAR MOHANKUMAR PATEL (OLD NAME) TO SNEHAL MOHANKUMAR PATEL (NEW NAME) AS PER AADHAAR. CL- 053

I HAVE CHANGED MY NAME FROM REKHA PIYUSH KUMAR PATEL TO REKHA PIYUSH GAMI AS PER DOCUMENTS. CL- 101

I. SABITA RANI GOSWAMI WIFE OF LATE SHRI SUKHDEB KUMAR GOSWAMI (RETD), POAF, NO-47208 AGED 84 YEARS (DATE OF BIRTH 13 JAN 1939) RESIDENT AT 301/302 STONEWELL CHS, CROSS LANE 1, CEASAR ROAD, BEHIND HELEN GARDEN, ANDHERI WEST P. MUMBAI, MAHARASHTRA- 400058
I HAVE CHANGED MY NAME FROM SABITA RANI GOSWAMI TO SABITA SUKHDEV GOSWAMI AND DATE OF BIRTH 01 JAN 1945 VIDE AFFIDAVIT NO 365183652 DATED 27/11/ 2024. CL- 137

I. ARATI IS LEGALLY WEDDED SPOUSE OF NO 13971607M, EX NK, GAIKWAD DEEPAK ASRAJI PRESENTLY RESIDENT AT FLAT NO 79/9, SIDHARTH NAGAR, SHARMA PLOTS, ALIYAWARJUNG MARG, KHAR EAST, MUMBAI UPNAGAR, PIN: 400051
I HAVE CHANGED MY NAME FROM AARATI DEEPAK GAIKWAD TO AFFIDAVIT DATED 2/12/2024. CL-137 A

I HAVE CHANGED MY NAME FROM JANAKI SANKETHAI PATEL TO JANAKI SANKET PATEL AS PER GOVT OF MAHARASHTRA GAZETTE NO (M- 24192003). CL- 201

जाहीर नोटीस
सर्व लोकांस या नोटीसीबाबत कळविण्यात येते की, (१) श्री. आर्मी दिवशी आणि (२) श्री. जोस दिवशी, हे फर्स्ट क्र. १८४४, बिल्डिंग एच, आय. सी. कॉलनी हॅरी होम सोसायटी लि, आय. सी. कॉलनी, पोरबल्लो (परिष्कार), मुंबई - ४०००१३ चे संयुक्त मालक होते. श्री. आर्मी दिवशी यांचे दिनांक २० ऑक्टोबर २०१८ - रोजी निधन झाले असून, त्यांच्या पत्नीचा (१) श्री. जोस दिवशी, (२) श्री. रोझलिन दिवशी, (३) श्री. केनामक दिवशी आणि (४) सी. अर्नी मेरी फर्नेरो हे त्यांचे कायदेशीर वारस आणि प्रतिबंधी आहेत, ज्यांचे वारसा मालमतेवर वारि प्लॅटमध्ये ५०% हिस्स्याचा वारसा आहे. नोंदीकृत वारि प्लॅट दिनांक २६ मार्च २०२४ नुसार, सी. रोझलिन दिवशी, श्री. केनामक दिवशी आणि सी. अर्नी मेरी फर्नेरो यांनी वारि प्लॅटमध्ये ५०% हिस्स्याचा वारसा आला आहे. सदर मिळकत माझे अशिल बिल्डर/गृहनिर्माण एल एल पी यांना विकण्याचे मान्य व कबूल केले आहे व त्यामुळे मी सर जॉन मिळकतीत बांधकाम करणाऱ्या परवानगी मिळविणेकरिता त्यांना माझ्या अशिलाना कुळमुख्यावर दिलेले आहे. तसेच माझ्या अशिलाना वरई - विरार शहर महानगरपालिका यांचे कार्यालय कुळमुख्यावर/प्राच्याआधारे बांधकाम परवानगी मिळविण्याकरिता अर्ज केलेला आहे. तरी सदर मिळकतीबाबत कोणत्याही व्यक्ती, संस्था वा अन्य कोणाचाही कोणत्याही प्रकारचा हक्क, हरकत किंवा हितसंबंध अस्तित्वात अगर कोणत्याही प्रकारची तक्रार वा हरकत अस्तित्वात त्यांनी नोटीस प्रसिध्द झाल्यापासून १४ दिवसांच्या आत योग्य त्या कायदाप्रमाणे व लेखी पुराव्यानिशी पत्ता - रिलायबल प्रेसिडेंट, पहिला मजला, आय. डी. बी. आय. बँकेच्या वतीने, आंचोळे रोड, नानासोपारा (पूर्व), ता. वरई, जि. पालघर - ४०१२०९ या पत्त्यावर कळवावे. अन्यथा कोणांनी कोणत्याही प्रकारची तक्रार वा हरकत नाही असे पुढील धुकून पुढील कारवाई केली जाईल आणि नंतर आलेल्या तक्रार वा हरकतीची कोणतीही दखल घेतली जाणार नाही याची नोंद घ्यावी.

जाहीर नोटीस
अॅड. गौरव प्रकाश र. सही/-
प्रणाली परब वकील, उच्च न्यायालय, मुंबई

जाहीर नोटीस
सुचना यादारे देण्यात येते की मी सध्या मालमता म्हणजेच फर्स्ट क्रमांक ३०३, तिसरा मजला, मानवधरकड सोसायटी, गोकुळधाम, गाव दिंडोशी, गोरगाव (पूर्व), मुंबई - ४०००६३ ("सदर मालमता") जी सध्या श्री. प्रकाश पी. गुप्त व सी. मंजू पी. गुप्त यांच्या मालकीची आहे संबंधीत पुढील नामाधिकार करार चुकून हरवले/गहाळ झाले आहेत:

१. मे. व्हर्जॉ इलेक्ट्रॉनिक एंटरप्राइजेस, विन्हेता आणि श्री. ए. के. रामानुज, खोर्दीदार यांच्यामधील २३ जानेवारी १९९४ दिनांकीत विक्री करार

२. कमनवाला हॉमिन्स डेव्हलपमेंट फायनान्स लिमिटेड, (सीए) टोटा हाटका धोडी आणि श्री. सोम गंगवाला, मालक आणि मे. व्हर्जॉ इलेक्ट्रॉनिक एंटरप्राइजेस, खोर्दीदार यांच्यामधील १५ नोव्हेंबर १९९९ दिनांकीत विक्री करार

वरीलप्रमाणे दस्तऐवज हरविण्याचा अहवाल दिनांक ६ नोव्हेंबर २०२४ रोजी दिंडोशी पोलीस ठाणे येथे नोंदविण्यात आला असून त्याचा रिपोर्ट क्रमांक १३३७८१-२०२४ आहे.

वरील नमूद दस्तऐवज कोणत्याही ताब्यात अस्तित्वात, त्यांनी ही कायदाप्रथा या सूचनेच्या प्रकाशन दिनांकापासून १४ दिवसांच्या आत घाली दिलेल्या निमन्वासीकरांना सुपूर्द करावीत. कसूर केल्यास असे गृहीत धरले जाईल की सर दरतऐवज कायमचे हरवले आहेत.

दिनांक: मुंबई ०३.१२.२०२४

जाहीर नोटीस
सही/-
वकील रुजुता पाई रुजुता प अॅड असोसिएट्स एम. व्ही. रोड, गोरगाव (पश्चिम), मुंबई - ४००१४४
पोवाडॉ: ९८२०५५१४६२
ईमेल: pai.rujuta@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सर्व लोकांस या नोटीसीबाबत कळविण्यात येते की, (१) श्री. आर्मी दिवशी आणि (२) श्री. जोस दिवशी, हे फर्स्ट क्र. १८४४, बिल्डिंग एच, आय. सी. कॉलनी हॅरी होम सोसायटी लि, आय. सी. कॉलनी, पोरबल्लो (परिष्कार), मुंबई - ४०००१३ चे संयुक्त मालक होते. श्री. आर्मी दिवशी यांचे दिनांक २० ऑक्टोबर २०१८ - रोजी निधन झाले असून, त्यांच्या पत्नीचा (१) श्री. जोस दिवशी, (२) श्री. रोझलिन दिवशी, (३) श्री. केनामक दिवशी आणि (४) सी. अर्नी मेरी फर्नेरो हे त्यांचे कायदेशीर वारस आणि प्रतिबंधी आहेत, ज्यांचे वारसा मालमतेवर वारि प्लॅटमध्ये ५०% हिस्स्याचा वारसा आहे. नोंदीकृत वारि प्लॅट दिनांक २६ मार्च २०२४ नुसार, सी. रोझलिन दिवशी, श्री. केनामक दिवशी आणि सी. अर्नी मेरी फर्नेरो यांनी वारि प्लॅटमध्ये ५०% हिस्स्याचा वारसा आला आहे. सदर मिळकत माझे अशिल बिल्डर/गृहनिर्माण एल एल पी यांना विकण्याचे मान्य व कबूल केले आहे व त्यामुळे मी सर जॉन मिळकतीत बांधकाम करणाऱ्या परवानगी मिळविणेकरिता त्यांना माझ्या अशिलाना कुळमुख्यावर दिलेले आहे. तसेच माझ्या अशिलाना वरई - विरार शहर महानगरपालिका यांचे कार्यालय कुळमुख्यावर/प्राच्याआधारे बांधकाम परवानगी मिळविण्याकरिता अर्ज केलेला आहे. तरी सदर मिळकतीबाबत कोणत्याही व्यक्ती, संस्था वा अन्य कोणाचाही कोणत्याही प्रकारचा हक्क, हरकत किंवा हितसंबंध अस्तित्वात अगर कोणत्याही प्रकारची तक्रार वा हरकत अस्तित्वात त्यांनी नोटीस प्रसिध्द झाल्यापासून १४ दिवसांच्या आत योग्य त्या कायदाप्रमाणे व लेखी पुराव्यानिशी पत्ता - रिलायबल प्रेसिडेंट, पहिला मजला, आय. डी. बी. आय. बँकेच्या वतीने, आंचोळे रोड, नानासोपारा (पूर्व), ता. वरई, जि. पालघर - ४०१२०९ या पत्त्यावर कळवावे. अन्यथा कोणांनी कोणत्याही प्रकारची तक्रार वा हरकत नाही असे पुढील धुकून पुढील कारवाई केली जाईल आणि नंतर आलेल्या तक्रार वा हरकतीची कोणतीही दखल घेतली जाणार नाही याची नोंद घ्यावी.

जाहीर नोटीस
अॅड. गौरव प्रकाश र. सही/-
प्रणाली परब वकील, उच्च न्यायालय, मुंबई

जाहीर नोटीस
सुचना यादारे देण्यात येते की मी सध्या मालमता म्हणजेच फर्स्ट क्रमांक ३०३, तिसरा मजला, मानवधरकड सोसायटी, गोकुळधाम, गाव दिंडोशी, गोरगाव (पूर्व), मुंबई - ४०००६३ ("सदर मालमता") जी सध्या श्री. प्रकाश पी. गुप्त व सी. मंजू पी. गुप्त यांच्या मालकीची आहे संबंधीत पुढील नामाधिकार करार चुकून हरवले/गहाळ झाले आहेत:

१. मे. व्हर्जॉ इलेक्ट्रॉनिक एंटरप्राइजेस, विन्हेता आणि श्री. ए. के. रामानुज, खोर्दीदार यांच्यामधील २३ जानेवारी १९९४ दिनांकीत विक्री करार

२. कमनवाला हॉमिन्स डेव्हलपमेंट फायनान्स लिमिटेड, (सीए) टोटा हाटका धोडी आणि श्री. सोम गंगवाला, मालक आणि मे. व्हर्जॉ इलेक्ट्रॉनिक एंटरप्राइजेस, खोर्दीदार यांच्यामधील १५ नोव्हेंबर १९९९ दिनांकीत विक्री करार

वरीलप्रमाणे दस्तऐवज हरविण्याचा अहवाल दिनांक ६ नोव्हेंबर २०२४ रोजी दिंडोशी पोलीस ठाणे येथे नोंदविण्यात आला असून त्याचा रिपोर्ट क्रमांक १३३७८१-२०२४ आहे.

वरील नमूद दस्तऐवज कोणत्याही ताब्यात अस्तित्वात, त्यांनी ही कायदाप्रथा या सूचनेच्या प्रकाशन दिनांकापासून १४ दिवसांच्या आत घाली दिलेल्या निमन्वासीकरांना सुपूर्द करावीत. कसूर केल्यास असे गृहीत धरले जाईल की सर दरतऐवज कायमचे हरवले आहेत.

दिनांक: मुंबई ०३.१२.२०२४

जाहीर नोटीस
सही/-
वकील रुजुता पाई रुजुता प अॅड असोसिएट्स एम. व्ही. रोड, गोरगाव (पश्चिम), मुंबई - ४००१४४
पोवाडॉ: ९८२०५५१४६२
ईमेल: pai.rujuta@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंबई-४०००२२
ईमेल : legalservicecentre@gmail.com

जाहीर नोटीस
सही/-
अॅड. प्रदीप वसुधा (भागीदार)
लीगल सर्व्हिसेस सेंटर, पहिला मजला, १४३-बी, इलायबल मॅन्शन, डॉ. विगास स्ट्रीट, क्रावळीबाजी रोड, मुंब